

**REPORT OF SITE INSPECTION OF MOUNT ABU ECO-SENSITIVE ZONE
BY THE EXPERT COMMITTEE ON THE DIRECTIONS OF HON'BLE NGT
WITH RESPECT TO ITS ORDER DATED 26.11.2018 IN THE MATTER OF
PUBLIC INTEREST LITIGATION (PIL) NO 312/2016 FILED BY DR. ARUN
SHARMA BEFORE HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI**



9/3/2019

**MINISTRY OF ENVIRONMENT, FOREST AND
CLIMETAE CHANGE**

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1 BACKGROUND

Mount Abu area of Rajasthan was notified as Eco-Sensitive Zone by MoEF&CC vide Notification S.O. No. 1545 dated 25.06.2009. The Zonal Master Plan (ZMP) of the Mount Abu Eco-Sensitive Zone was approved by the Ministry of Environment, Forest and Climate Change (MoEF &CC) vide letter dated 28.09.2015. After the approval of the ZMP, it was Notified by the state Government of Rajasthan on 29.10.2015,

2. A public interest litigation (PIL) No 312/2016 was filed in the Hon'ble National Green Tribunal, challenging the Zonal Master Plan of Mount Abu 2030.

3. The Main contention raised on behalf of the applicant is that comparison of land use plan annexed to Mount Abu ZMP for the year 2010 and the proposed land use plan annexed to the ZMP 2030 shows land use change which is inconsistent with the ESZ notification.

4. The applicant has give particular reference to the following points/sites in the said plan: -

- I. Inside Salim All Bird Sanctuary
- II. Aranya Village
- III. Behind Maganji
- IV. Inside Salim All Bird Sanctuary
- V. Hill Sahli
- VI. Sunset Road Scheme
- VII. Sunrise Housing
- VIII. Takhtawala
- IX. Takhtawalg
- X. Anna village
- XI. Mohanpura
- XII. Hitanji
- XIII. Near STP Plant

5. In the above said matter, the Hon'ble NGT, Principal Bench it its Order dated 26.11.2018 has directed the Ministry to evaluate the discrepancy of approved Zonal Master Plan 2030 with ESZ Notification by constituting a Committee. Copy of the Hon'ble NGT order is annexed (**Annexure-1**)

6. A Sub-committee was constituted during the 33rd Expert Committee Meeting held on 28th February, 2019 comprising of the following Members:

- i. Two representatives from State Government
- ii. One representative of School of Planning, New Delhi
- iii. One representative of Town & Country Planning Organisation
- iv. One representative of Zoological Survey of India (ZSI),
- v. One representative of Botanical Survey of India (BSI)
- vi. One representative from WII Dehradun or WWF Delhi
- vii. Dr Satish Garkoti, Adviser ESZ / Dr. Subrata Bose, Director, ESZ, MoEFCC, convener of the sub-committee.

2 Visit and discussion of the Expert Committee in Mt. Abu

In compliance with the Order of the Hon'ble NGT dated 26.11.2018, the Committee in consultation with the state Government visited Mt. Abu from 31st July to 2nd August 2019.

2. On 31st July 2019, after reaching Mt. Abu the Expert Committee had an internal meeting to discuss the issues in detail. List of participants of the meeting is annexed at **Annexure-2**.

3. It was observed that there is repetition of names of sites at two places namely Salim Ali Bird Sanctuary and Thakhtawala. It may be mentioned that there is no separate 'Salim Ali Bird Sanctuary', instead there is 'Salim Ali Point' for bird watching which is a part of reserve forest in the Notified Mount Abu Wildlife Sanctuary. The committee took note of the facts in record.

4. Later, to discuss the issues raised by Hon'ble NGT the Committee convened a meeting with the officials of State Government on 1st August 2019, which included the officials of department of Town Planning, Forest and Wildlife, Sub-Divisional Magistrate of Mt. Abu and members of Municipal Council of Mt. Abu. List of participants of the meeting is annexed at **Annexure-3**.

5. After the above meeting, the Committee along with the State Government officials visited each site mentioned in Hon'ble NGT's order. During the visit the Committee also

interacted with the local residents on the issues raised by the Hon'ble NGT. Photographs of sites visited are annexed at **Annexure-4**. Existing land use Map of Mount Abu for the year 2010 and the map of proposed land use plan as per the Zonal Master Plan 2030 are annexed at **Annexure-5-A and Annexure-5-B** respectively.

6. The carrying capacity was calculated on the basis of existing tourism infrastructure. The total accommodation available was based on bed availability of 96 hotels and 34 PG accommodations which was 6700 as per data collected from tourism department in 2010.

A detailed traffic survey was conducted and it was observed that in peak season all roads cannot carry traffic and parking is inadequate and hence tourists will have to be stopped at Abu Road to control congestion.

7. Objections/suggestions were invited from Public from 16.09.2011 to 26.09.2011. All the objections/suggestions were scrutinized and a report was prepared and was finalized by the State Town Planning Department and Monitoring Committee of Mount Abu ESZ constituted by the Ministry. A second round of objections suggestions was also held in 2012.

8. As regards extent of buffer, the extent of water spread varies and a single value which was implementable needed to be suggested. Therefore, in the proposed ZMP 2030 the buffer is kept to 50m. This is because as mentioned in the Wetland Rule November 2010, 50 m had been recommended.

9. Based on the interactions with various stakeholders and actual site inspection of the points mentioned the Hon'ble NGT's order, the committee made the following observations:

- I. The Ministry of Environment, Forest & Climate Change, Government of India (MoEF&CC), declared Mount Abu as Eco-Sensitive Zone *vide* Notification No. S.O. 1545 (E) dated 25.06.2009. The above Notification specified the guidelines to be followed while preparing Zonal Master Plan for Mt. Abu Eco-Sensitive Zone.
- II. The Ministry also constituted a Monitoring Committee for Monitoring the compliance of provisions of Mount Abu Eco-Sensitive Zone *vide* order dated 10.12.2009 and the committee comprises of the local residents, Non-Governmental

organization, officials of Forest and Wildlife, Department of Tourism, Town Planning, State Pollution Control Board and representative of MoEF&CC as members in the said committee. The said committee was re-constituted by the Ministry vide orders dated 24.01.2012, 05.05.2015 and 17.05.2018.

- III. The State Government appointed renowned subject expert of the country 'Department of Environment Planning, School of Planning and Architecture, New Delhi' as consultant for the preparation of Zonal Master Plan of Mount Abu.
- IV. The Draft Zonal Master Plan prepared by the consultant was presented before the officials of various concerned departments including Department of Environment, Forest, Tourism, Pollution Control Board, SDO Mount Abu, Secretary UIT, Mount Abu, Municipal Commissioner, Mount Abu, Archaeological Department, Underground Water Resources Department etc.
- V. A detailed study of natural and manmade heritage, forest, flora and fauna, wetlands, wildlife and other environmental and ecological aspects was made by the consultant and land suitability analysis was made considering various parameters of conservation of natural and manmade feature and environment along with analysis of existing developments. Zonal Master Plan of Mount Abu was prepared considering the aspects of conservation of natural and manmade heritage, water bodies, forest and eco-sensitive areas.
- VI. Objections/suggestions were invited from Public from 16.09.2011 to 26.09.2011. All the objections/suggestions were scrutinized and a report was prepared and was finalized by the State Town Planning Department and Monitoring Committee of Mount Abu ESZ constituted by the Ministry.
- VII. The final Zonal Master Plan thus prepared was sent to the MoEF&CC by Environment Department, Government of Rajasthan. This Zonal Master Plan was considered for discussion in the 3rd meeting of Expert Committee on Eco-Sensitive Zone held at MoEF&CC, New Delhi. The ESZ Expert Committee of the Ministry consisted of subject Experts from prominent institutes (under the chairmanship of Additional Secretary) such as:

- (1) Member, Wildlife Institute of India, Dehradun
- (2) Member GB Pant Institute of Himalayan Environment & Development, (Almora),
- (3) Member, Botanical Survey of India, (Dehradun),
- (4) Member, Director (World Wide Fund India),
- (5) Member, (National Tiger Conservation Authority),
- (6) Member, Indian Council of Forestry Research and Education (Dehradun)
- (7) Member, Ministry of Water Resources, (RD&GR),
- (8) Member, Zoological Survey of India (Kolkata),
- (9) Member, Department of Land Resources,
- (10) Member, Forest Survey of India (Dehradun),
- (11) Member, Town & Country Planning (Ministry of Housing & Urban Affairs),
- (12) Member, Indian Institute of Remote Sensing and
- (13) Member, Central Water Commission.

VIII. The necessary modifications required as per the suggestions of the ESZ Expert Committee were made in the Zonal Master Plan. The modified Zonal Master Plan was re-considered again in the 8th meeting of ESZ Expert Committee held on 03.12.2014. After detailed deliberations, the Committee recommended the Zonal Master Plan for approval. The same was communicated to Government of Rajasthan vide letter dated 28.09.2015.

IX. Thereafter, the Zonal Master Plan of Mount Abu Eco-sensitive Zone was notified by the Environment Department, Government of Rajasthan vide Notification No. F.12/Env./2009/Part-III dated 29.10.2015.

X. The ZMP was thoroughly examined by the Monitoring Committee constituted by MoEF&CC which has the following composition:

- (1) Divisional Commissioner, Jodhpur (Chairman),
- (2) One member of local NGO working in the field of Environment.
- (3) Representative of MoEF, New Delhi (Member),
- (4) Deputy Conservator of Forests (Wildlife), Mount Abu (Member),
- (5) Senior Town Planner (Member),
- (6) Assistant Director (Tourism), (Member),
- (7) Regional Officer, RSPCB (Member) and

(8) The District Collector, (Member Secretary)

- XI. The State Government mentioned that a land suitability analysis was carried out while preparing the ZMP and population projections were made considering the natural growth of population. It is pertinent to mention that the population of Mount Abu as per Census record in 2001 was 22,045 and it is expected that the population will increase to 37,018 by the end of plan period 2030. While projecting the population it considered decadal growth rate as 19% only against present urban growth rate in India is 31.80% and in Rajasthan it is 29.25%.
- XII. As per State Government, the total existing residential area in Mt Abu was 178 hectares in 2010 which has been increased to 268.2 hectare in 2030, thus there is only an increase of 90.2 hectares of residential area. It may be mentioned that while the projected population growth is about 68%, increased in residential area is about 50%.
- XIII. In the year 2010 total developed area of Mt. Abu was 457.8 hectare which has been proposed to be 591.1 hectare by 2030. Thus only 133-hectare additional land has been proposed for various activities including residential and tourism development. It is also submitted that out of 133 hectares, 90.2 hectares of land is earmarked for residential, 4.0 hectares for commercial, 5.8 hectares for public and semi-public/educational uses, 27.84 hectare for recreational and ecological use, 5.6 hectare for circulation use has been proposed in Zonal Master Plan.
- XIV. As per the provisions of ESZ Notification of Mt. Abu, no development has been proposed on forest land, buffer areas along water channels and wetlands, lands having slopes more than 20 degree and lands having substantial tree cover. The same has been clearly mentioned in the note on map of proposed Land Use 2030 in Zonal Master Plan.
- XV. Mount Abu is a famous tourist destination in Rajasthan and the economy of the local inhabitants depends mainly on tourism. Thus to support tourism state Government has proposed Adventure based tourism, adventure sports, adventure trails etc. However, no specific location for sports/rock climbing has been proposed It may be mentioned that for such activities required clearances eg as Wildlife, Forest and Environment etc. would be complied for such projects.

- XVI. Further, state Government mentioned that the recently notified Building Bylaws has incorporated all parameters of Zonal Master Plan and Eco-Sensitive Zone. Most of the development within Municipal limit of Mount Abu and Municipal Council would be as per the Building byelaws following ZMP and ESZ. It has also mentioned that care has been taken to keep a low profile development ensuring using Eco-friendly materials and minimal use of concrete etc. This action of the State Government and Local Authorities justifies the land use proposed in Zonal Master Plan.
- XVII. Promotion of on-site waste water treatment and reuse of water have been proposed in the Zonal Master Plan to meet out the water demand. Planning and management of water resources is also a component in ZMP.
- XVIII. The Zonal Master Plan has been prepared after due consultations with the various concerned departments, Local Authorities including municipal bodies, local residents and NGOs.
- XIX. Regarding water availability, the State Government officials mentioned that there are five water bodies in Mt. Abu namely Upper Kodra, Lower Kodra, Nakki Lake, Mini Nakki and Travers Tank. Leakage of water bodies is an issue of concern and this leads to scarcity of water in summer months. The Public Health Engineering Department (PHED) has given details of Urban Water Supply Scheme of Mount Abu which is annexed at **Annexure-6**.
- XX. With regard to use of Plastic, the Nagar Palika Mount Abu has taken an initiative to make mount Abu plastic free from 15th August, 2019. SDM Mt. Abu informed the Committee that complete ban on plastic has been implemented in all the local bodies and Municipal areas. SDM Mount Abu started the Model Project of Making Abu plastic free on 11th July, 2019 in coordination with all the Government. offices as well as the local residents of Abu. Nagar palika. Mount Abu has initiated a drive for promoting the alternate of plastic Products. The Municipal Board conducted a meeting on 13.07.2019 for deciding rates of imposing penalties and the products and the alternatives of plastic. He informed that from 15th August 2019 all kind of plastic Carry Bags, Plastic Disposal Products, Wrappers, Guthkha etc. would be completely

banned in Mount Abu. Various steps have been taken to make the drive successful. The details are provided in **Annexure-7**.

- XXI. Besides plastic waste, the Municipal Committee Mount Abu has also taken initiatives for Solid Waste Management. The details are given in **Annexure-8**.
- XXII. The Nagar Palika is maintaining a record of number of vehicles entering per day in Mt. Abu Municipal limits.
- XXIII. Considering the rare species of wildlife are under serious threat by unregulated and impressive developmental activities AS the applicant pointed out about the degradation leading to wildlife decline. However, during interactions with the Committee the DCF, Mt. Abu mentioned that it has no scientific evidence as the census data of Wildlife is collected on a single day/year on full moon day in the month of May by Waterhole census method. A copy of wildlife census data of 2016-17 and 2017-18 is enclosed at **Annexure 9**.
- XXIV. To protect Mt Abu Wildlife from broken glass pieces -lying even in forest areas due to the tourist behavior of throwing Beer Bottles all along the roads leading to Mount Abu till Gurushikar, the DCF, Mt Abu suggested replacement of alcohol bottles especially all brands of beer by aluminum tins/cans to minimize the accidental injuries to the soft paws of Sloth bear and Leopards and other wildlife in the sanctuary.
- XXV. The details of Forest cover of Mt. Abu along with the maps are given in **Annexure-10**.

3 SITE SPECIFIC OBSERVATIONS OF THE EXPERT COMMITTEE

3.1 Inside Salim Ali Bird Sanctuary

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential and Plantation/Agriculture/Vacant Land. Since this site was away from already developed residential areas and was close to Forest and Salim Ali Bird Watch Point, construction at this

site may disturb the Avian species found in this area. Therefore, the Committee feels that the development of this area as residential site should be put on hold.

3.2 Next to Aranya Village

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential and Plantation/Agriculture/Vacant Land. **This site can be developed as residential site as the proposed expansion is close to the habitations. The committee was of the view that There should be a mandatory buffer zone of upto 50 meters between proposed construction and Forest boundary as the site was close to the Forest area**

3.3 Behind Maganjis Mountain

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential/Commercial and it is retained as such in 2030 ZMP. This site is owned by the Municipal Council of Mt. Abu and within developed area falling in Municipal limits, The Committee is of the opinion that it can be developed as proposed in Zonal Master Plan by the State and other local planning parameters, following the Eco Sensitive Zone guidelines.

3.4 Hill Sahil

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential and Plantation/Agriculture/Vacant Land in Zonal Master Plan. The Committee was of the view that looking at its potentiality of development and closeness to existing infrastructure, this site can be developed as residential site provided No Construction is allowed on Hill slopes of more than 20 degrees as few spots were observed with more slopes at this site and following the Eco-Sensitive Zone parameters.

3.5 Sunset road scheme:

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential. No further expansion in residential area is proposed by the State Government. However, any development in this area shall be done keeping in view the Hill slopes of more than 20 degrees and a buffer of up to 50 meters between construction and Forest boundary.

3.6 Sunrise Housing Society

As per the land use plan of 2009 ESZ Notification, this site has been shown as Vacant Land. However, in ZMP 2030, the site has been proposed as residential. This site can be developed as residential site provided No Construction should be allowed on Hill slopes of more than 20 degrees and there should be a buffer of up to 50 meters between construction and Forest boundary.

3.7 Takhtawala

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential. No further expansion in residential area is proposed by the State Government. The State Government informed that this site has already been cleared by Hon'ble NGT for developing as residential area.

3.8 Arna Village:

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential. The committee was of the view that Expansion of residential area at this site should be curtailed so as to maintain sufficient buffer between the residential development and adjoining Forest area.

3.9 Mohanpura

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential and Plantation/Agriculture/Vacant Land. The Committee observed that this site was a vacant land surrounded by Commercial area. State Government has proposed 25% residential and 75% commercial development at this site therefore looking at its potentiality of development within close proximity of existing commercial activities, committee was of the view that land use as per Zonal Master Plan may be permitted.

3.10 Hetamji

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential and Plantation/Agriculture/Vacant Land. The State Government has proposed an expansion of residential area at this site due to natural growth of local population. The land is situated within Municipal limits, this site can be developed as residential site provided No Construction should be allowed on Hill slopes of more than 20 degrees and there should be a buffer of upto 50 meters between construction and Forest boundary. Other parameters as per Eco-Sensitive Zone and ZMP will also have to be adhered to.

3.11 Near STP Plant

As per the land use plan of 2009 ESZ Notification, this site has been shown in Residential and Plantation/Agriculture/Vacant Land. The State Government has proposed residential and tourist facilitation centre at this site. The site is situated within Municipal limits and being located at the entry point of Mount Abu, it is suitable for Tourist facility Centre. This site can be developed provided Buffer zone between construction and the Natural Drain/Nalla should be at least 50 meters. No Construction should be allowed on Hill slopes of more than 20 degrees and upto 50 meters of Forest boundary.

4 RECOMMENDATIONS OF THE EXPERT COMMITTEE

1. Considering natural population growth, the proposed expansion in residential area in the ZMP of Mount Abu is justifiable.
2. **As per the provisions of ESZ Notification of Mt. Abu, no development shall be proposed on forest land, buffer areas along water channels and wetlands, lands having slopes more than 20 degree and lands having substantial tree cover. These has been reflected in the ZMP.**
3. Out of 11 sites nine (10) sites (09 fully and 01 site partially) is justified as residential area under ZMP. However, the site must individually qualify the basic criteria of (i) **degree of slope below 20 degree** (ii) **distance of the site is located 50 meters away from the forest boundary** (iii) **located 50 meters away from drain/Nallah and 100 meters away from river**. Since the whole of Mt. Abu Municipality is included in ESZ, proposed land use change in some virgin lands needs to be re-considered such as site near Salim Ali Bird Watch Point.

4. Further, as mentioned in ESZ notification limited conversion of agricultural lands to meet the residential needs of the local residents only should be permitted and conversion of land belonging to tribals must be dealt strictly within relevant acts and policies of the State Government.
5. As there is only one double road leading to the hill, carrying capacity calculation based on number of vehicles to be allowed inside Mt. Abu/day may be useful to ferry tourists. The Nagar Palika is already maintaining a record of number of vehicles entering per day in Mt. Abu Municipal limits. The Nagar Palika can hold the Tourist at entry point if it is exceeding the carrying capacity on a particular day.
6. The Government of Rajasthan has proposed Adventure based tourism, adventure sports, adventure trails etc. in Zonal Master Plan. However, no specific location for sports/rock climbing has been proposed. The Committee recommends that a feasibility study for undertaking such projects be carried out considering environmental and other statutory provisions and necessary clearances shall be taken as per the extant guidelines.
7. There were 5 STPs in Mt. Abu, one big and four small. However, the big STP was not functional at the time of visit of the Committee. The State Government should re-vive the STP so that the waste water generated from Mt. Abu Municipal area can be treated and re-used.
8. Mt. Abu ESZ comprises of twelve villages and a Municipal area. The solid waste management practices adopted by the Municipal body are not extended to the villages. Therefore, State Government is advised to initiate awareness programme for Gram Panchayats as well as villagers to achieve the goal of Clean Mt. Abu.
9. Also, considering the air pollution aspect, the possibility of plying of CNG vehicles or electric vehicles may be explored inside Mt. Abu.

Item No. 01

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 312 of 2016
(M.A. Nos. 569 of 2016, 418 of 2018,
748 of 2018, 807 of 2018 & 1246/2018)

Dr. Arun Kumar Sharma

Applicant(s)

Versus

Ministry of Environment, Forest and Climate Change & Anr.

Respondent(s)

Date of hearing: 26.11.2018

**CORAM :HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. Amit Sibal, Sr. Adv. Ms. Nina R. Nariman, Ms. Geetika Kapur and Abhinav Jagannath, Mr. Ambar Bhushan, Mr. Vinay Tripathi, Mr. Sushant Singh and Mr. Ankit Kaushal, Advocates.

For Respondent (s):

Mr. Prateek Yadav. and Mr. Raj Kumar Maurya, Advs.
Mr. Saurabh Rajpal and Ms. Shikha Sandhu, Advs. for State of Rajasthan
Mr. Sandeep Mishra, Advocate in MA 748/2018
Mr. C.K. Singh, Sr. Advocate and Mr. Dhaval Mehrotra, Advocates
Mr. Puneet Jain and Mr. Abhinav Gupta, Advocates.
Mr. Pinaki Misra, Sr. Adv., Mr. Nishit Agarwa, Mr. Kushangra Pandey, Advocates**ORDER**

1. This application challenges the Zonal Master Plan, 2030 (ZMP 2030) for the Mount Abu Eco-sensitive Zone (MA ESZ). Further prayer is for constitution of an Expert Committee to review the said plan.

2. Averments in this Application are that vide Notification dated 25.06.2009, issued by the MoEF under the provisions of the Environmental (Protection) Act, 1986, Mount Abu was designated as Eco-Sensitive Zone (ESZ). The Notification mentions that the area has significant ecological importance. It comprises of tropical dry deciduous forests at lower altitude and evergreen forests at higher

altitude. Flora and fauna of the region comprise of several endemic and rare species. Besides, Mount Abu has natural heritage such as Nakki Lake and man-made heritage like Dilwara temple apart from other heritage buildings and structures. The Notification notes that adverse impact has been noticed due to degradation of environment with excessive soil erosion on account of water and air pollution and volcanic activities endangering natural resources and affecting health and survival of human beings. The Notification gives boundaries of the ESZ wherein the activities are to be regulated by preparation of a ZMP for the restoration of denuded areas, conservation of existing water bodies including Nakki Lake, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community, conservation of heritage sites (both natural and cultural) and their surroundings and such other aspects of the ecology and environment that may need attention.

3. The ESZ notification further provides that the ZMP shall demarcate all the existing village settlements, tribal areas including tribal hamlets, types and kinds of forests, agricultural areas, fertile land, green areas, horticultural areas, orchards, lakes and other water bodies, natural heritage sites including points (such as Sunset Point) and man-made heritage sites, steep slopes, drainage channels, first order streams, ground water, recharge areas and areas rich in ground water, spring recharge areas, spring lines and other environmentally and ecologically sensitive areas and no change of land use from green uses such as orchards, horticulture areas, agriculture parks and other like places to non-green uses shall be permitted in the ZMP, except that strictly limited conversion of agricultural lands may be permitted to meet the residential needs of the existing local residents together with natural growth of the

existing local population, without the prior approval of the State Government. Further, no change in use of land from tribal uses to non-tribal uses shall be permitted without the prior approval of the State Government. With regard to tourism, it is specifically mentioned that a detailed carrying capacity study was to be carried out by the State Government based on existing infrastructure "and not on future projections" of any project that may require environmental or forest clearance. Mount Abu has natural sites such as Nakki Lake, Toad rock, rock formations, waterfalls, pools, springs, gorges, caves, points, walks etc. and plans for their conservation in their natural setting shall be incorporated in the ZMP and Sub-Zonal Master Plan. Strict guidelines shall be drawn up by the State Government to discourage construction activities at or near these sites including in the garb of providing tourist facilities. The general pool reserve areas in the zone shall be reserved. According to the Applicant, the rare species of wildlife are under serious threat by unregulated and impressive developmental activities.

4. The ZMP 2030 has been notified on 29.10.2015, after approval by the MoEF vide letter dated 28.09.2015.

5. According to the applicant, the notified ZMP 2030 is not consistent with the ESZ Notification dated 25.06.2009 in as much as the said plan fails to discourage construction activities at or near the heritage sites, conserve the existing water bodies, permits change of land use by illegal structures. Rock climbing has also been permitted, including sport climbing by fixing permanent anchors. Construction has been allowed on green tracks to benefit some builders.

6. Though, the Ministry of Environment, Forest and Climate Change, (MoEF&CC) vide its letter dated 28.09.2015, while

approving the ZMP, placed a restriction on change of land use from green uses, the ZMP allows paying guest accommodation in residential land which will be commercialization by back door and will be indirect land use change. ZMP does not take care of the fact that the locations of the STP, Aarna Jain Dharamshala Area, Gurukul locations at Sunset Road and Takhatwala bungalow need to be preserved. The water is limited and its quality needs to be retained by not allowing construction near the water bodies, including in the garb of providing the tourist facilities. The number of tourists to be permitted is required to be restricted to protect the environment.

7. The MoEF&CC, in its counter affidavit, has opposed the application by submitting that ZMP 2030 was issued after public hearing. The responsibility for preparation and implementation of the ZMP is with the State Government. There is requirement to constitute a Monitoring Committee to monitor the implementation of the ZMP which will take care of the concerns of the applicant. The State Government has been asked to make a provision for rectification of errors or loopholes and also to restrict the change of land use.

8. The State of Rajasthan has also opposed the application. Reference has been made to the order of the Hon'ble Supreme Court dated 19.09.2004 in W.P. (C) No. 202 of 1995, *T. N. Godavarman vs. Union of India*, constituting a committee comprising of three members in consultation with the Central Empowered Committee(CEC), pending issuance of ESZ. After the ESZ notification, order dated 19.08.2011 was passed by the Hon'ble Supreme Court in *T.N. Godavarman Thirumulpad Vs. Union of India*, (2011) 14 SCC 390 at page 392 to the effect that interested parties could place their response to the ZMP and the same will be finalized after considering such response. The ZMP was submitted to the

MoEF for approval and notified after approval was granted. The MoEF constituted a Monitoring Committee comprising of local residents and NGOs as members. Revised committees were also constituted by the MoEF&CC vide order dated 24.01.2012 and 05.05.2015. The State Government engaged the Department of Environment Planning, School of Planning and Architecture as consultant and also consulted the concerned departments, including Environment Department, Forest Department, Tourism Department, Pollution Control Board, SDO, Mount Abu, Secretary UIT, Mount Abu, Municipal Commissioner, Mount Abu, Archaeological Department and Underground Water Resource Department etc. Public objections were also considered. A detailed study of natural and man made heritage, forest, flora and fauna, wetlands, wildlife and other environmental and ecological aspects was carried out. Issue of tourist promotion has been duly addressed. No development has been proposed in the forest land or on slopes of more than 20 degrees. Conservation of forest, wetland, hill slopes and green areas has been given prime importance. There is a proposal for installation of air and noise monitoring stations. There is provision for reuse of waste water, on site waste water treatment and planning and management of waste water resources.

9. This application was filed before this Tribunal on 27.05.2016. On 31.05.2016, this Tribunal directed that no fresh plan should be sanctioned for construction without specific leave of the Tribunal. In view of the said order, certain intervention applications have been filed either seeking permission for repairs, or seeking permission for constructions, claiming to be within the purview of the ESZ and ZMP. Vide order dated 30.01.2018, permission for construction for residential purposes was granted for 'Takhtawala Building' subject to consideration of slope and geological studies and there being no felling of trees and also plan being in conformity with the Hill architecture.

Similar permission was also given for some other areas of Mount Abu mentioned in the order subject to the area being residential and subject to the same conditions as applicable to the 'Takhtawala building'.

10. We have heard the learned counsel for the applicant, learned counsel for the MOEF&CC, State of Rajasthan and for the interveners.

11. Main contention raised on behalf of the applicant is that comparison of land use plan annexed to Mount Abu ZMP for the year 2010 and the proposed land use plan annexed to the ZMP 2030 shows land use change which is inconsistent with the ESZ notification. In particular, reference has been made to the following points in the said plan:-

1. Inside Salim Ali Bird Sanctuary;
2. Aranya Village
3. Behind Maganji
4. Inside Salim Ali Bird Sanctuary
5. Hill Sahil
6. Sunset Road Scheme
7. Sunrise Housing
8. Takhtawala
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12. Hitanji
13. Near STP Plant

12. Apart from the above, following points have been raised to point out inconsistencies in the ZMP 2030 as compared to ESZ notification or otherwise:-

- (i). ZMP provides that no construction is to be permitted in the wetland within 50 meters from the water bodies and wherever possible such buffer zone along the wetlands should be wider. Requirement of buffer zone between construction and the wetlands should have been atleast 100 meters, as per study referred to in the ZMP itself in Chapter - III.

- (ii). Having regard to the fact that the soil of the hills is loose and the area has potential for landslides, no development should be allowed at slopes having 35 degree or more. Hitanji and Hill Sahil have slopes higher than 35 degree. The same have been described as residential. Thereby, there is possibility of construction being allowed.
- (iii) There is degradation leading to wildlife decline, as noted in ZMP. This requires invocation of Precautionary Principle while permitting any development in the area.
- (iv) Nakki lake is a 'no construction zone' as per ESZ but ZMP permits organized commercial activities for facilities to the tourists and such activities could be cafeteria, shopping areas and accommodation.
- (v) ESZ notification provides for conservation of Toad rock but the ZMP has provision for ropeways which may result in rock not being conserved as required.
- (vi). The ZMP provides for 6700 tourists per day and also refers to carrying capacity having being under taken, as required under the ESZ notification, but the said carrying capacity report has not been furnished. Thus, carrying capacity has to be carried out to assess number of vehicles to be allowed and number of tourists to be allowed, having regard to the available existing infrastructure.
- (vii). Rocks in the ESZ area are required to be conserved but provision in the ZMP for adventure tourism permits sport climbing which may require drilling of the rock which will be against the spirit of the ESZ.
- (viii). Forest Policy, 1988 will be violated if there is reduction in green area as a result of activities permitted under

the ZMP, permitting converting green areas into non-green areas for facilities to tourists, including construction of hotels and resorts. Thus, mere denial of the State Government that no development on land with tree cover is contemplated and that there will no reduction in green area, does not fully appreciate the impact of ZMP. If green area is to be protected, provision for hotels, resorts etc. has to be deleted.

13. Learned counsel for the applicant referred to enunciation of 'Precautionary Principle, in the judgements of Hon'ble Supreme Court in 2004 (12) SCC 118 para 48, *M.C. Mehta Vs. Union of India & Ors.* and 2006 (1) SCC 1, para 86, 87 and 89, *T.N. Godavarnman Thirumulpad Vs. Union of India & Ors.*

14. We asked the learned counsel for MoEF&CC whether any expert study was carried out prior to grant of approval to the ZMP 2030 or whether points raised on behalf of the applicant have been addressed. In absence of any stand in the counter affidavit of MoEF&CC or instructions, no positive statement could be made.

15. Learned counsel for the State of Rajasthan supported the stand in the counter affidavit dated 06.09.2016 and two further affidavits dated 27.10.2017 and 19.03.2018.

16. Learned counsel for the interveners opposed the above contentions and submitted that ZMP 2030 is consistent with the ESZ, the interveners are original residents and their activities are not in any manner prohibited by the ESZ. It was also submitted that there is no absolute bar to change of land use. The bar can be lifted with the permission of the State Government. Approval for construction has been granted prior to 2010.

17. Learned counsel for the applicant however submitted that his objection is to an amusement park and a hotel. Even if any

permission was granted prior to 2010, the same could be of no avail after ESZ notification was issued and till ZMP 2030 was finalized.

18. At this stage, we do not consider it necessary to go into the merits of individual claims of intervenors for construction. We have to first consider the issue whether ZMP 2030 conforms to the ESZ.

19. There is no merit in the plea that there is absolute power for change of land use, with approval of the State. There are inherent limitations in exercise of such powers. Environment law has to be read into the Development Laws on the accepted concepts of 'Precautionary Principle' and the 'Sustainable Development principle'. ESZ Notification itself is part of the Precautionary Principle and Sustainable Development principle. These principles have been treated as part of Article 21 of the Constitution of India and also are statutory principles to be followed by this Tribunal under Section 20 of the National Green Tribunal Act, 2010. The Precautionary Principle operates wherever there is a potential threat of serious damage to the environment. As already noted, the issuance of ESZ notification itself is application of Precautionary Principle. Procedure of MoEF&CC clearance to ZMP is also part of application of the Precautionary Principle. This Tribunal has considered the concerns for protection of ecologically fragile hills recently vide order dated 05.10.2018 in Original Application No. 218 of 2017 SPOKE Vs. Kasauli Galaxie Resorts (Kasauli case). Directions were issued for restriction on construction activity, for slope stability, for waste management based on carrying capacity study.

20. Even though, we refrain from making any final comment on merits on the contention that ZMP 2030 provisions are in conflict with ESZ notification, we are satisfied that there is certainly need for consideration of the issue by an Expert Committee which is constituted as follows:-

1. Two representatives of MoEF&CC – an officer not below the rank of Joint Secretary/Advisor and an Expert of Eco-Sensitive Zone (ESZ) to be nominated by MoEF&CC;
2. Representative of School of Planning and Architecture, Delhi - the institution which was hired as consultant by the State of Rajasthan. Representative should be senior level land scape expert.
3. Representative of Central Pollution Control Board of the level of Director/Additional Director.

21. The Committee will undertake comparison of ZMP 2030, in terms of letter of MoEF&CC dated 28.09.2015 and ESZ Notification dated 25.06.2009 and point out the aberrations in some besides comparing ZMP 2030 map with reference to pre-existing 2010 map in the light of ESZ notification. Thirteen (13) locations noted above must also be specifically looked into. The Expert Committee may also look into the suggestions relating to prohibiting use of plastics, burning of garbage/ or any other waste, proper laying of high tension lines for protecting animals and birds life particularly in Salim Ali Bird Sanctuary area, preventing forest fire, conservation of Nakki lake and water quality management, siting and operation of Solid Waste processing plant in accordance with Solid Waste Management Rules, 2016 (with reference to sanctuary area), any other issues relating to environment management which may become a part of ZMP 2030, including observations of this Tribunal in Kasuali case.

22. The Committee will also look into the points of concern raised by the applicant in reference to conversion of green areas to non-green areas, permissibility of construction on higher degree slopes, conservation of rocks, water bodies and wildlife and other heritage sites, the issue of water scarcity, carrying capacity of Mount Abu with regard to number of tourists and vehicles to be permitted having regard

to the availability of the infrastructure without relying upon future projection, as required in terms of ESZ notification.

23. The Committee may assume its charge within one month from the receipt of copy of this order by the MoEF&CC. The Nodal Agency will be MoEF&CC. The report of the Committee may be furnished within three months after assumption of charge by the Committee which may be forwarded by MoEF&CC to this Tribunal by e-mail at ngt.filing@gmail.com.

24. The *status quo* as on today in terms of the orders dated 31.05.2016 and 30.01.2018 with regard to any construction in the area will be operative till the finalization and acceptance of report of the Committee by this Tribunal.

25. The application is disposed of except for consideration of the report.

26. The MoEF&CC may revise its approval in the light of the above report, if necessary and consequential action may also be taken by the State of Rajasthan, subject to any challenge to the report as per law.

27. The report may be placed for consideration before this Tribunal on 30.04.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

November 26, 2018

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ANNEXURE 2

LIST OF MEMBERS OF THE EXPERT COMMITTEE FOR SITE INSPECTION OF MOUNT ABU

S.No.	Name	Designation	Mobile/E-mail
1.	Dr. Kailash Chandra	Director, ZSI, Kolkata	
2.	Prof. Meenkshi Dhote	HoD Environmental Planning SPA, Delhi	09313508547 Phone : 011 - 23702393 m.dhote@spa.ac.in , meenakshidhote@gmail.com
3.	Dr. Subarat Bose	Scientist-F, MoEF&CC, New Delhi	9810734623, subrata.bose@nic.in
4.	Ajay Aggarwal	AD, CPCB, Delhi	9868210860, ajayaggarwal.cpcb@nic.in
5.	Dr. Veenu Joon	Scientist-C, MoEF&CC, New Delhi	9968292450, joon.veenu@gov.in
6.	Paresh K. Duria	Town & Country Planner, TCPO, NOHUA	9990755285, paresh.duria@gov.in
7.	Vinod Maina	Scientist-D, Botanical Survey of India, AIRC Jodhpur	7725910930, mainabsi@yahoo.co.in
8.	Sh. R K Vijayvargiya	Chief Town Planner, Government of Rajasthan, Jodhpur	9828109493, ctprajasthan19@gmail.com

ANNEXURE-3

**LIST OF PARTICIPANTS DURING STAKEHOLDERS MEETING WITH MEMBERS OF THE
EXPERT COMMITTEE HELD ON 01.08.2019 AT MOUNT ABU CIRCUIT HOUSE –**

S.No.	Name	Designation	Mobile/E-mail
1.	Dr. Kailash Chandra	Director, ZSI, Kolkata	
2.	Prof. Meenkshi Dhote	HoD Environmental Planning SPA, Delhi	09313508547 , Phone : 011 - 23702393 m.dhote@spa.ac.in , meenakshidhote@gmail.com
3.	Dr. Subarat Bose	Scientist-F, MoEF&CC, New Delhi	9810734623, subrata.bose@nic.in
4.	Ajay Aggarwal	AD, CPCB, Delhi	9868210860, ajayaggarwal.cpcb@nic.in
5.	Dr. Veenu Joon	Scientist-C, MoEF&CC, New Delhi	9968292450, joon.veenu@gov.in
6.	Paresh K. Duria	Town & Country Planner, TCPO, NOHUA	9990755285, paresh.duria@gov.in
7.	Vinod Maina	Scientist-D, Botanical Survey of India, AIRC Jodhpur	7725910930, mainabsi@yahoo.co.in
8.	Sh. R K Vijayvargiya	Chief Town Planner, Government of Rajasthan, Jodhpur	9828109493, ctprajasthan19@gmail.com
9.	H.S. Sancheti	Principal Adviser, UDH, Government of Rajasthan	9929733329
10.	Dr. Ravindra Goswami	SDM Mount Abu	9971141943, ravindra11.goswami@gmail.com
11.	Balaji Kari	DCF Wildlife, Mount Abu	9414071514, balaji.kari1@gmail.com

ANNEXURE-4

Photographs of Sites visited by the Expert Committee on Mt. Abu, Rajasthan



(Takhtawala)



(Sunrise Colony)



(Near Sunrise Valley)



(Near Salim Ali Point)



(Near Salim Ali Point)



(Near Arna village)



(Near Aranya village)



(Behind STP)



(Behind Maganjis)



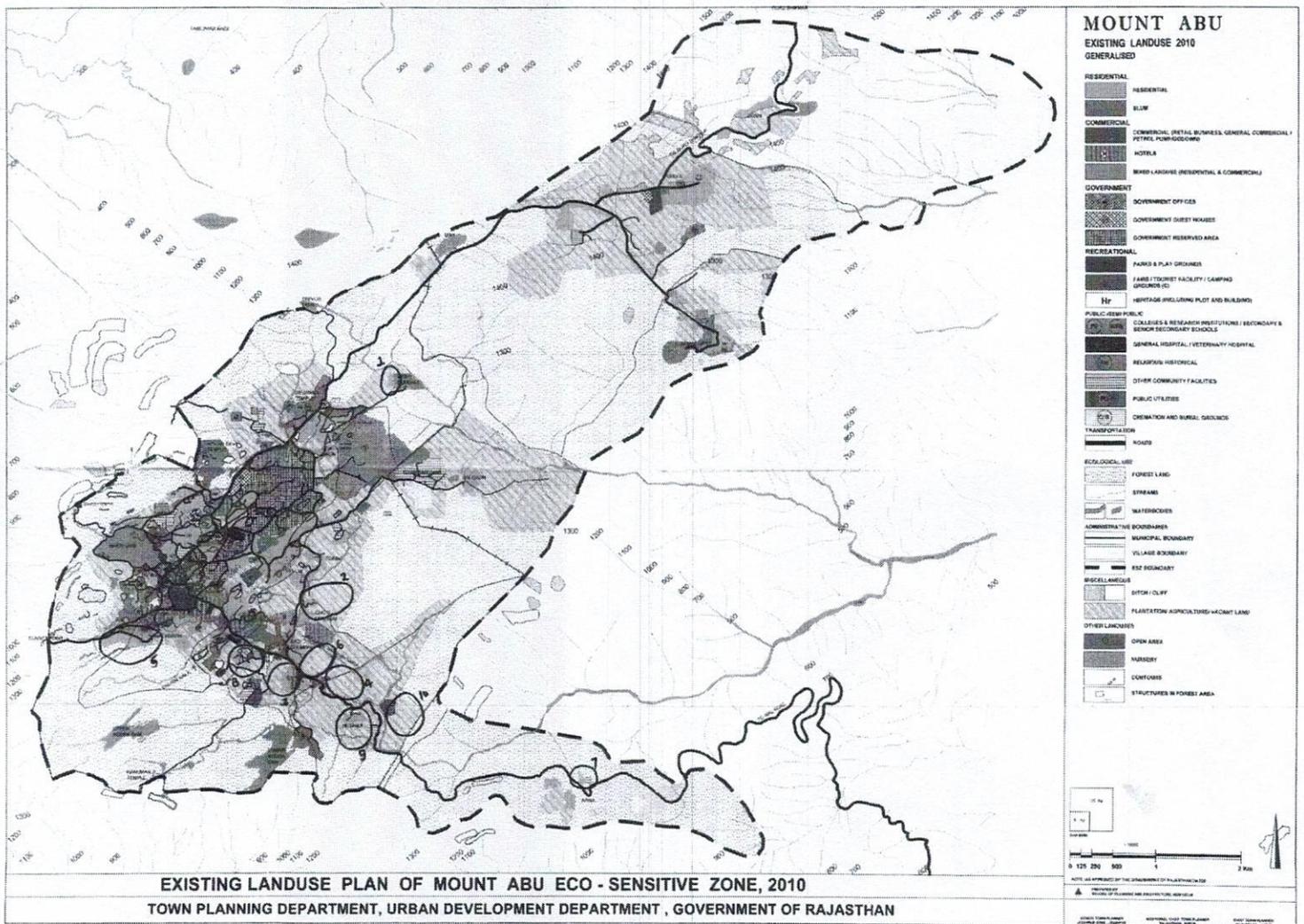
(Behind Hetamji)

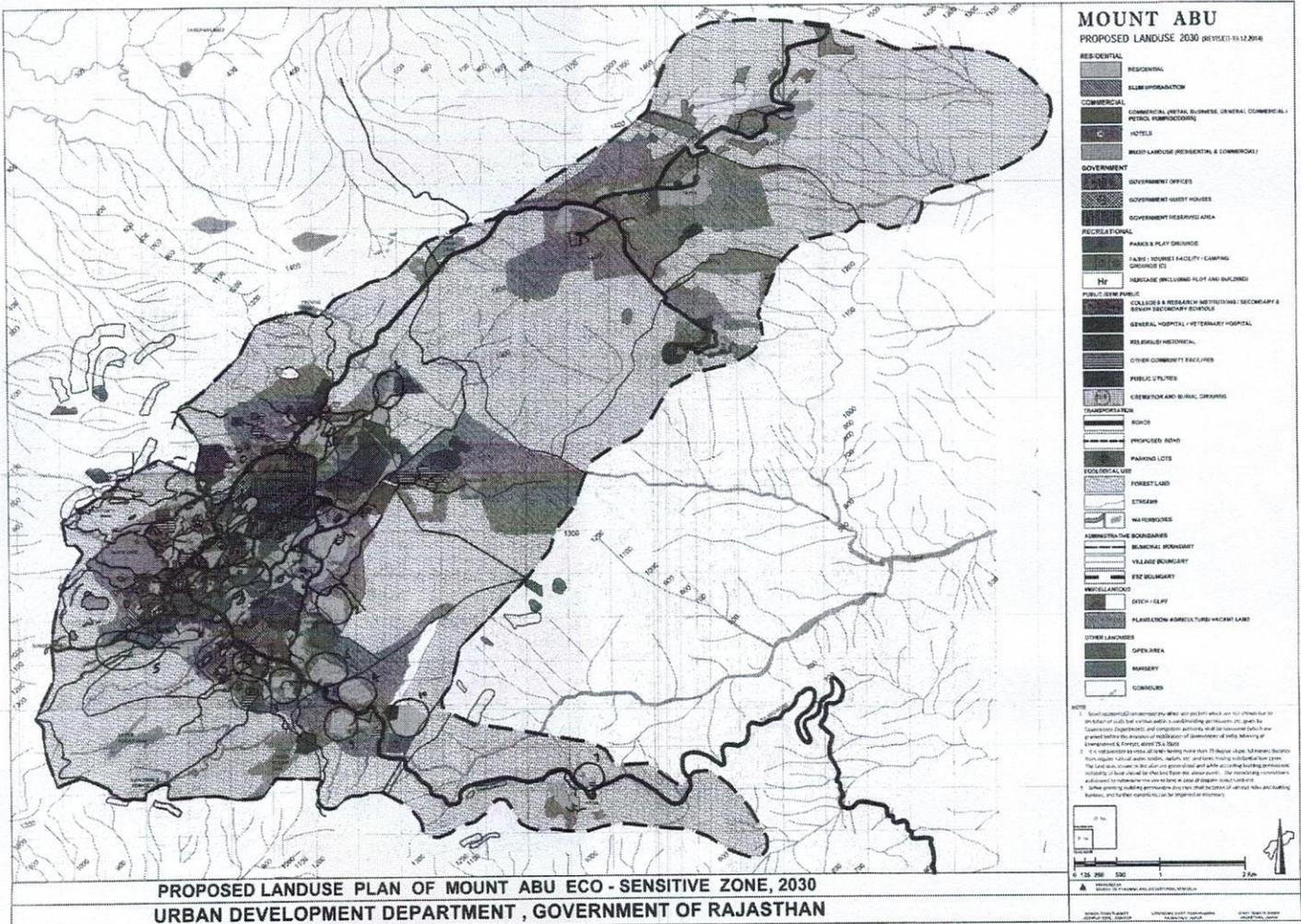


(Waste water Drain)



(Sunrise Colony)





PUBLIC HEALTH ENGINEERING DEPARTMENT**URBAN WATER SUPPLY SCHEME MOUNT ABU**

BRIEF NOTE- (Year 2019-20)

Introduction:-

Mount Abu, the only hill station of the state of Rajasthan and Gujarat, with an average altitude of 1220 meters above MSL, is known to almost everybody due to its importance in many ways. Besides being the eminent tourist town, the town has got establishment of various central government organizations including Internal Security Academy (CRPF), Survey of India, BARC, and Indian Army & Air Force etc. The town has historic religious importance due to the world famous Delwara Jain temple, Guru Vashishtha Ashram, Guru Shikhar and various other religious organizations. The importance of the town is further increased during the summer stay of the His Excellency, the Governor of the State of Rajasthan.

History of Water Supply:-

Organized water supply of the town was started in the year 1942 with the construction of one dam (known as Upper Kodara dam), two service reservoirs of 30,000 gallons of each capacity, slow sand filter plant of 0.34MGD treatment capacity, rising main of 125 mm diameter from this Upper Kodara dam to filter plant and some distribution pipe line in the town.

To meet the increased demand of this town, the scheme was 1st augmented in the 1953 and one 150 mm diameter GI pipe line was laid from Upper Kodara dam to filter plant. Again shortage of water was felt in the year 1960 and so an emergency scheme was prepared, got sanctioned and executed in the year 1962. Under this emergency scheme 150 mm dia. GI pipe line was laid from Nakki Lake to filter house and one pressure filter of 0.20 MGD capacity was installed. The old slow sand filter was converted in to rapid gravity filter and reservoir of 60,000 gallon capacity was constructed. The water supply scheme of Mount Abu was handed over to PHED in the year 1964. Till then it was being maintained by Municipality of Mount Abu.

Details of Reservoirs:-

Total availability of water from these dams and Nakki lake are as follows:						
S. No.	Surface Source	Capacity (in MG)		Live capacity		
		Gross	Dead	MG	ML	Mcft
1	Upper Kodara dam	92.00	Nil	92.00	417.68	14.72
2	Lower Kodara dam	264.00	23.00	241.00	1094.14	38.56
3	Nakki lake (Emergency Source)	270.00	150.00	120.00	540.00	19.20
	Total	626.00	173.00	453.00	2051.82	72.48

Scanned by CamScanner

The water supply of Mount Abu is dependent upon two dams namely Upper Kodara and Lower Kodara dams, Nakki lake is considered as an emergency source of water, which is utilized in the situation of inadequate water in the dams or when the blending of LKD and UKD water is done with Nakki lake water to control PH.

Present population for (year 2019-20) and the water demand:-					
S.N.	Particulars of population	Population		Present water Demand	
		Census 2011	2019	@ L.PCD	Ltr. per day
1	Civil Population	22943	26843	135	3623805.00
2	Tourists		6500	180	1170000.00
3	Boarding Students		4000	135	540000.00
4	Other (Army ,Air Force ,All India Radio Station) Unit			Lump Sum	570000.00
Total Daily demand					5903805.00
Say=					5.90 MLD
Yearly demand					= 76.56 MCft

From above it would be seen that the water available in dams and Nakki Lake is not sufficient to meet even the present demand. Moreover, Nakki Lake is the main attraction for tourists. Every tourist who visits Mount Abu invariably visits Nakki Lake and enjoys boat riding in the lake. There is a beautiful and neatly maintained garden adjacent to this lake where the tourists sit / rest and watch calm charming scene of Nakki Lake and surrounding hills. It is very essential to keep Nakki Lake full of water. and not to use its water except in very emergency circumstances. Keeping this in view the live storage in LKD and UKD has only been considered for water supply purpose and are as follows:

Live storage of UKD = 14.72 MCft

Live storage of LKD = 38.56 MCft

Total = 53.28 MCft

Deduction for evaporation, Seepage and distribution losses (20%) = 10.65 MCft

Net available (53.28-10.65) = 42.63 MCft

Thus the water available in two storage dams for drinking purpose is 42.63 MCft only against present annual requirement of 76.56 MCft i.e. about 55.68% only.

Such looking as above to meet the Short fall of present daily demand and to meet future demand, it was felt that construction of dam at Salgaon Nalla, decided in the Abu development Committee meeting held in November 1995, can provide Solution to the water supply problem of town. Presently excess demand of water supply can be meet out by the tanker supply.

Scanned by CamScanner

SAY NO TO PLASTIC**SAY NO TO PLASTIC****MUNICIPAL BOARD MOUNT ABU - SIROHI**

S.NO.-NPMTABU/2019/- SP- I

DATE:02-08-2019

STATUS NOTE OF MOUNT ABU MODEL OF PLASTIC BAN

Nagar Palika Mount Abu has taken an Initiative to make mount abu plastic free on from 15th August 2019. As Mount abu is an Eco sensitive zone as per the notification of 25 June 2009 and solid Waste Management Rule 2016 the complete ban of plastic has been implement in all the local bodies and Municipal areas. SDM Mount Abu Started the Model Project of Making abu plastic free on 11th of July 2019 with coordination of all the govt.offices as well as the local Residents of Abu. Even with the complete ban of plastic Nagar palika mount Abu has taken this drive with enabling the alternate of plastic Products. The Municipal Board conducted an meeting on 13.07.2019 deciding some major rates of imposing penalties and the products and the alternate in plastic ban drive. From 15th August all kind of plastic Carry Bags, Plastic Disposal Products, Wrappers, Guthkha, would be completely ban in mount abu. To Make this Drive successful there were major steps taken for the awareness.

- 1) **Cleaning of Nakki Lake:** On 07th of July around 700 people of Mount took an oath to make nakki as an plastic free zone and for that all the resident of abu including Nagar Palika Mount abu, Forest Department, CRPF, Army, Airforce, Hotel Association of Mount Abu, Municipal Board, Brahmakumaris, Scout, and all the local residents together cleaned the nakki and collected around 12 tones of plastic and declared nakki has plastic free zone. Along with this drive Nagar palika Commissioner made an **Anti Plastic Squad Team** for imposing and monitoring nakki areas.
- 2) **Display Van For Awareness:** Nagar Palika Mount abu Started an Display Van For the Awareness of Plastic ban in mount abu from 15th August. The Van Moves all around the Areas in mount abu with Audio System and Banners enabled on Van Which has really attracted tourist coming to mount abu.
- 3) **Hoardings And Unipolls:** More than 500 Hoarding on Kiyosk and 40 Unipolls have been installed in mount abu in all the major Areas for Awareness and betterment of Public safety .On these unipolls nagar palika has mentioned the list of prodcuts and slogans for the awareness.
- 4) **Stikers to Units:** On 11.07.2019 More than 5000 paper Stikers of A-4 Size has been distributed in all the units and residents, shops, hotels, cabins, car taxis, buses, schools and many more.

- 5) **Plastic Free Government Campus:** 12.07.2019 Nagar Palika Distributed The Glass Bottles and Oath Letter for making the Government campus plastic Free.
- 6) **Rally of Students:**13.07.2019 More than 3000 Students of all the schools of Mount abu Gathered at polo Ground for making mount abu plastic free. They Took an Oath for not using plastic at there surrounding.
- 7) **Publication In Local News Paper:**On 15.07.2019 Nagar palika published the regarding the awareness of not using plastic and enforcement. Nagar palika even distributed through pamplates in news papers.
- 8) **DO Letters:** An Do Letter Was Served to all The Government Departments From SDM in Regards to appeal for not using the Plastic.
- 9) **Competition in Schools:** Sevel Competition organized in school regarding awareness of ban of plastic in Mount abu and Harm in Enviornment and Forest. Many competition were organized like Essay writing,Drawing,debate,rangoli,poster etc. Even the students were nomintated for appreciation at 15th August.
- 10) **Mount Abu Hotel Association:** Organized an Seminar in which all the hotels declared the premises as No plastic Zone. The Association Distributed 5000 Carry Bags in the Local Public of Mount abu
- 11) **Distribution of Carry Bags:** Nagar Palika Mount Abu is Distributing Cloth Carry Bags among all the units of Mount abu. 2 carry bags in each house and commercial units as per the Census survey.
- 12) **Awareness Programms in School:** Many Awareness Programes are organized by NGO's for awareness of not using plastic. Even the NGO's are Motivating Nagar Palika staff and Ragpikers for Segregation of Plastic.
- 13) **Reverse Vending Machine:** RVM is one of the solution in which bottle can be crushed in exchange of promoting offers to the user of Machine. Total Three Machines have been installed so far on Tourist Location with a wonderful Response.
- 14) **Water ATM:** Water ATM is one the best Alternate of plastic bottles. Where a user can Get hygine Mineral water in just 5rs.per lt.Nagar palika has Already Float a Tendre of Installing 30 Water ATM Machine in different.Once the water ATM will be installed the enforcement of ban of plastic bottles would be done.



- 15) **Solid Waste Survey:** As per the Notification of Solid Waste Management Rules 2016, The Survey has Already started on priority where the team is locating the House hold number on each houses and commercial units. Once the survey is done nagar palika will imposing the user fees as decided by the municipal board along with the segregation of waste. Nagar Palika Has Float an Tendre on Dated 31.07.2019 Regarding Solid waste Collection.
- 16) **IMPOSE OF PENALTY:** As per the Approval from Municipal Board the Rates and Penalties have been Decided and will be Implimenting by 15th of August.

The Team would be even more focusing on the issues of plastic ban in eco sensitive zone in Mount abu. The whole Town and Nagar palika team will ensure that upto 15th August the mount abu will be Declared as "NO PLASTIC TOWN" with the alternates. Submitting the Related Documents along with the Staus Note.

Annexure Enclosed:-

- Copy of Tender of Water ATM
- Copy of Tender of Waste Collection
- Copy of Published User Charge for Waste collection
- Copy of Appeal for not using Plastic and its Products.
- Copy of Status Report of RUIDP.
- Copy of Status Report of PHED.



Regard's

Commissioner
Municipal Board,
Mount Abu

कार्यालय नगरपालिका मण्डल, आबूपर्वत, जिला सिरोही (राज.)

क्रमांक/न.पा.आ./राजस्व/1541

दिनांक :- 22/7/19

:: विज्ञापित सूचना ::

समस्त केन्द्रीय एवम् राज्य सरकार से अधिकृत संस्थाओं में पंजीकृत फर्मों को सूचित किया जाता है कि आबूपर्वत क्षेत्र में 15 अगस्त 2019 से पूर्णतया प्लास्टीक पर प्रतिबंध लगाने एवम् पर्यटकों व आगजनों की सुविधा हेतु अतिआवश्यक मण्डल बैठक दिनांक 13.07.2019 के प्रस्ताव संख्या 1 की स्वीकृति अनुसार वॉटर एटीएम मशीन लगाया जाना प्रस्तावित है। इच्छुक फर्म को दिनांक 08-08-19 नगरपालिका आबूपर्वत कार्यालय समय 10.00 से 08.00 बजे तक उपस्थित होकर अपना प्रस्ताव प्रस्तुत करना होगा। वॉटर एटीएम मशीन आबूपर्वत क्षेत्र में लगभग 25 से 35 स्थानों पर लगाकर कार्य संचालित किया जाना प्रस्तावित है। उक्त कार्य संचालन हेतु पालिका द्वारा निर्धारित निम्न शर्तों की पालना की जानी आवश्यक है जिसका विवरण निम्नानुसार है :-

1. आबूपर्वत क्षेत्र में पालिका द्वारा घयनित स्थानों पर वॉटर एटीएम मशीन लगाने की अनुबंध अवधि 3 वर्ष तक निर्धारित रहेगी।
2. घयनित स्थानों पर वॉटर एटीएम मशीन संबंधित फर्म की रहेगी। मशीने आई.एस.आई. मार्क वाली होनी आवश्यक है।
3. उक्त स्थानों पर किसी भी प्रकार के विज्ञापन का अधिकार पालिका के पास सुरक्षित रहेगा। यदि स्वीकृत फर्म को विज्ञापन प्रचारित करना है तो पालिका में नियमानुसार राशि जमा करवाने के पश्चात अनुमति प्राप्त कर प्रचारित करना होगा।
4. स्वीकृत फर्म 5/- प्रति लीटर की दर से पानी का विक्रय किया जाना होगा।
5. उक्त वॉटर ए.टी.एम. मशीन को संचालन संबंधित समस्त व्यय स्वयं फर्म को करवाना होगा।
6. स्वीकृत फर्म को कार्य संचालित करने से पूर्व पालिका को आवश्यक दस्तावेज जैसे जी.एस.टी., पेनकार्ड, पंजीयन की प्रति अन्य दस्तावेज जमा करवाने होंगे।
7. स्वीकृत फर्म को प्रत्येक 5 वॉटर एटीएम मशीन पर एक तकनीकीकर्मी लगाया जाना होगा। ताकि खराब होने की स्थिति में समयबद्ध तरीके से मशीन को 24 घण्टे में ठीक की जा सके। 24 घण्टे से अधिक समय तक खराब रहने पर प्रति घंटा 1000/- शास्ती शुल्क फर्म को नगरपालिका को जमा कराना होगा।
8. वॉटर ए.टी.एम. मशीन पर लाईट व पानी कनेक्शन संबंधित समस्त व्यय आपका स्वयं का रहेगा। पानी की कमी होने पर वॉटर सप्लाई की व्यवस्था भी आप स्वयं की रहेगी।
9. स्वीकृत फर्म घयनित स्थानों का किराया डी.एल.सी. दर पर पालिका को जमा कराना होगा।
10. स्वीकृत फर्म को वॉटर एटीएम मशीन लगाने से पूर्व राशि 25.00 लाख की बैंक गारण्टी आयुक्त नगरपालिका आबूपर्वत के नाम से जमा करानी होगी।
11. फर्म को 24 घण्टे पेयजल गुणवत्ता युक्त उपलब्ध कराना आवश्यक है। पेयजल की गुणवत्ता के बी.आई.एस. मानकों के अनुक्रम सुनिश्चित की जानी होगी।

(सुरेश थिंगर)
Chairman

Municipal Board, Mount Abu
क्रमांक/न.पा.आ./राजस्व/1542-1547

प्रतिलिपी :-

1. श्रीमान उपखण्ड अधिकारी महोदय, आबूपर्वत।
2. श्रीमान अध्यक्ष महोदय, नगरपालिका आबूपर्वत।
3. सम्पादक राजस्थान पत्रिका/दैनिक भास्कर को भेजकर लेख है कि उक्त विज्ञापित सूचना आगामी राजस्थान संस्करण में उक्त विज्ञापित सूचना न्यूनतम स्थानों पर प्रकाशित कर बिल दो प्रतियों में भुगतान हेतु प्रस्तुत करें।
4. सम्पादक टाईम्स ऑफ इण्डिया को भेजकर लेख है कि उक्त विज्ञापित सूचना आगामी भारतीय संस्करण में न्यूनतम स्थानों पर प्रकाशित कर बिल भुगतान हेतु दो प्रतियों में प्रस्तुत करें।
5. उपापन पोर्टल www.Sppp.Rajasthan.gov.in पर प्रकाशित।
6. सुरक्षित पत्रावली।

(डॉ. रविन्द्र गोस्वामी) आई.एस.
आयुक्त

नगरपालिका मण्डल, आबूपर्वत
दिनांक :- 22/7/19

(डॉ. रविन्द्र गोस्वामी) आई.एस.
आयुक्त

नगरपालिका मण्डल, आबूपर्वत

कार्यालय नगरपालिका मण्डल, आबूपर्वत, जिला सिरोही (राज.)

क्रमांक : /न.पा.आबू/लेखा/2019-20/1518

दिनांक :- 22/7/19

UBN No.

:: ई-निविदा सूचना सं. 01/2019-20 ::

समस्त केन्द्रीय एवम् राज्य सरकार से अधिकृत संस्थाओं में पंजीकृत फर्मों को सूचित किया जाता है कि नगरपालिका आबूपर्वत द्वारा अतिआवश्यक मण्डल बैठक दिनांक 13.07.2019 के प्रस्ताव संख्या 02 की पालना में पालिका क्षेत्र में स्वच्छ भारत अभियान के तहत कचरा संग्रहण एवम् प्रबंधन कार्य (आर.एफ.आई.डी.) वेस पर कार्य सम्पादित करवाया जाना है। उक्त कार्य हेतु संवेदक/फर्मों से निर्धारित प्रपत्र में ई-प्रोक्यूमेंट प्रक्रिया के अन्तर्गत ऑनलाईन वार्षिक निविदा आमंत्रित की जाती है।

क्र.स.	विवरण	दिनांक	समय
1.	निविदा प्रकाशन दिनांक	24-07-2019	11.00 AM
2.	निविदा दस्तावेज डाउनलोड करने की प्रारम्भिक दिनांक	24-07-2019	11.00 AM
3.	निविदा दस्तावेज डाउनलोड करने की अंतिम दिनांक	07-08-2019	06.00 PM
4.	निविदा भरने की प्रारम्भिक दिनांक	25-07-2019	11.00 AM
5.	निविदा भरने से पूर्व आयोजित बैठक दिनांक	01-08-2019	11.00 AM
6.	निविदा भरने की अंतिम दिनांक	08-08-2019	06.00 PM
7.	निविदा खोलने की दिनांक	09-08-2019	11.00 AM

क्र. सं.	कार्य का नाम	अनु. लागत (लाखों में) प्रतिवर्ष	धरोहर राशि		निविदा शुल्क (रुपयों में)
			2%	½%	
1	नगरपालिका आबूपर्वत क्षेत्र के प्रत्येक घर, रेस्टोरेंट, होटलों, दुकान, छात्रावास, अस्पताल, विद्यालय, क्लीनिक, सब्जी मण्डी, मीट मार्केट, केबिनो, थडियो इत्यादि से कचरा संग्रहण कर नगरपालिका क्षेत्र में स्थित कचरा शिपिंग यार्ड में भेजना वहा से प्रतिदिन 05.00 बजे से पूर्व ग्राम आमथला आबूरोड डम्पिंग यार्ड में ले जाने का कार्य।	55.00 Lac	110000	27500	1000

निविदा फॉर्म ऑनलाईन वेबसाइट <http://eproc.rajasthan.gov.in/> डाउनलोड एवं अपलोड की जावेगी। तथा <http://sppp.rajasthan.gov.in> पर भी देखी जा सकती है।

- बिना धरोहर राशि, सशर्त/अपूर्ण एवं डाक द्वारा प्राप्त निविदाएं मान्य नहीं होगी केवल ई-निविदा द्वारा ही मान्य होगी।
- नगरपालिका आबूपर्वत में पंजीकृत ठेकेदारों के लिये आधा (0.50) प्रतिशत धरोहर राशि एवं अन्य संवेदकों के लिये 2 प्रतिशत राशि देय होगी। धरोहर राशि डिमाण्ड ड्राफ्ट आयुक्त नगरपालिका आबूपर्वत के नाम से तथा

- देय भुगतान आबूपर्वत द्वारा होगा तथा प्रोसेसिंग शुल्क 1000/- का डिमाण्ड ड्राफ्ट Managing Director RISL, Jaipur देय भुगतान तकनिकी निविदा खुलने से पूर्व पालिका मे दिनांक 08.08.2019 समय 06:00 पी.एम. तक जमा करवानी होगी अन्यथा संवेदक को उक्त निविदा मे भाग लेने हेतु अपात्र मानते हुए निविदा मे भाग लेने से वंचित कर दिया जायेगा। संवेदक को एमएसएमई पंजीयन का प्रमाण पत्र संलग्न करना होगा।
3. यदि संवेदक द्वारा दी गई BSR दर से कम दर प्रस्तुत करने पर Performance राशि जमा नहीं की जायेगी। परन्तु 10 प्रतिशत से अधिक कम दरे प्रस्तुत करने पर जो भी अन्तर राशि (H-Schedule) राशि व संवेदक द्वारा बी.एस.आर से कम दी गई दर की राशि) कार्यादेश से पूर्व डिमाण्ड ड्राफ्ट/कैश द्वारा जमा करानी होगी जो कार्य पूर्ण होने के पश्चात् RTGS/NEFTद्वारा लौटाई जायेगी। अन्तर राशि जमा नहीं कराने कि स्थिति मे कार्य आदेश नहीं दिया जायेगा।
 4. संवेदक द्वारा प्रस्तुत दरे 1 वर्ष तक मान्य रहेगी व किसी परिस्थिति में निविदा नहीं होने पर उक्त दर पर संवेदक 3 माह तक कार्य करने हेतु बाध्य रहेगा। सभी प्रकार के केन्द्र सरकार/राज्य सरकार के करो का भुगतान संवेदक द्वारा किया जायेगा।
 5. निविदा में भाग लेने वाले ठेकेदार को लाईसेंस/जीएसटी/रजिस्ट्रेशन एवं टैक्स वलीरियरिंग सर्टिफिकेट वर्ष 2018-19 की प्रमाणित छायाप्रति संलग्न करना अनिवार्य है।
 6. उक्त निविदा RTPP ACT 2012 Rules 2013 के अनुसार होगी। जिसका पालन करना होगा।
 7. कचरा प्रबंधन कार्य पूर्णरूप से आर.एफ.आई.डी. बेस (Radio-frequency identification) पर सम्पादित किया जाना होगा।
 8. स्वीकृत फर्म को प्रत्येक मकान/रेस्टारेंट/दुकान/केबिन/होटल/थडी/फुटपाथ पर बैठे व्यापारी/व्यक्ति को आर.एफ.आई.डी. बेस पर स्मार्टकार्ड देना होगा। जिससे प्रतिदिन की उपस्थिति प्राप्त हो सके।
 9. स्वीकृत फर्म द्वारा कचरा संग्रहण नहीं करने पर स्वतः आर.एफ.आई.डी. स्मार्टकार्ड के आधार पर स्वतः 1000/- जुर्माना प्रतिदिन आरोपित किया जायेगा। किसी भी स्थिति में मकान/संस्थान/फर्म बंद रहने के दौरान उसी दिवस आयुक्त को सूचना देनी होगी। जिसका अंतिम निर्णय आयुक्त द्वारा किया जाने पर जुर्माना के संबंध में कार्यवाही की जावेगी।
 10. स्वीकृत फर्म को नगरपालिका आबूपर्वत के मण्डल द्वारा निर्धारित सफाई शुल्क राशि वसूल की जाकर प्रतिमाह नगरपालिका के लेखाशाखा में जमा करानी होगी एवम् वसूली का पूर्ण विवरण संख्या सहित साथ में देना होगा।
 11. स्वीकृत फर्म को नगरपालिका क्षेत्र से प्रतिदिन दोपहर 02.00 बजे तक आबूपर्वत के कचरा शिपिंग यार्ड में कचरा संग्रहण करना होगा और सांय 05.00 बजे तक कचरा शिपिंग यार्ड से पूर्णतया कचरा पालिका के डम्पिंग यार्ड ग्राम आमथला आबूरोड में ले जाना होगा। आबूपर्वत पर स्थित कचरा शिपिंग यार्ड सांय 05.00 बजे के पश्चात कचरा पाये जाने पर उक्त दिवस की शास्ती 5000/- आरोपित की जावेगी। उसके पश्चात भी कचरा पडा रहेने पर प्रतिदिवस उससे दुगुनी शास्ती आरोपित की जावेगी। आबूपर्वत स्थित कचरा शिपिंग यार्ड के अतिरिक्त किसी अन्य स्थान पर संबंधित फर्म द्वारा कचरा संग्रहण किया हुआ पाया जाने पर 50000/- प्रतिदिवस शास्ती वसूल की जावेगी।

12. स्वीकृत फर्म को पालिका के संसाधन जो कि वर्तमान चालू हालत की 1 जेसीवी., 1 डम्पर, 2 ट्रेक्टर, 08 ओटो ट्रिप्पर उपलब्ध कराये जायेंगे। जिसका संचालन, डीजल, सर्विसिंग व मरम्मत का व्यय स्वीकृत फर्म का रहेगा। पालिका के देय संसाधनों का नियमानुसार देय किराया बी.एस.आर. दर से पालिका कोष में जमा कराना होगा। उक्त संसाधनों के अतिरिक्त यदि किसी भी संसाधन की आवश्यकता होती है तो स्वीकृत फर्म स्वयं के स्तर पर उपलब्ध करायेगी। जिसका अलग से भुगतान देय नहीं होगा।
13. स्वीकृत फर्म को कार्य प्रारम्भ करने से पूर्व पालिका की 25.00 लाख की बैंक गारण्टी आयुक्त नगरपालिका आवृपर्वत के नाम जमा करानी होगी।
14. स्वीकृत फर्म को 3 वर्ष का कचरा प्रबंधक कार्य का अनुभव प्रमाण पत्र प्रस्तुत करना होगा।
15. स्वीकृत फर्म को 3 वर्ष की आडिटेड बेलेंस शीट राशि 25.00 लाख तक की प्रस्तुत करनी होगी।
16. किसी भी कारणवश निविदा को निरस्त करने का अधिकार नगरपालिका के पास सुरक्षित रहेगा।
17. उक्त निविदा के संबंध में न्यायिक क्षेत्र आवृपर्वत रहेगा।
18. स्वीकृत फर्म को गीला व सुखा कचरा अलग अलग संग्रहण करते डम्पिंग यार्ड में अलग अलग निर्धारित स्थानों पर खाली करना होगा।
19. निविदादाता को ऑनलाईन निविदा में प्रस्तुत समस्त दस्तावेजों पर हस्ताक्षर करने वाले अनिवार्य होने अन्यथा तकनिकी विड निरस्त मानी जावेगी।
20. निविदादाता को तकनिकी विड में सफल होने के पश्चात ही वित्तीय विड हेतु स्वीकृत किया जावेगा।
21. सशर्त निविदा मान्य नहीं होगी।
22. निविदादाता को स्वीकृत दर का प्रतिमाह की दर से भुगतान पालिका द्वारा किया जावेगा।
23. नगरपालिका द्वारा कोई भी कर्मचारी कचरा संग्रहण कार्य के लिये स्वीकृत फर्म को उपलब्ध नहीं कराया जावेगा।
24. अतिआवश्यक परिस्थितियों/हडताल/आपदा में फर्म को पालिका के अन्य सफाई संबंधी कार्य व्यवस्था हेतु फर्म के संसाधन उपलब्ध कराने होंगे। जिसका अलग से कोई भुगतान देय नहीं होगा।

(सुरेश थिंगर)
Chairman
 नगरपालिका, आवृपर्वत, आबू
 Municipal Board, Abu
 क्रमांक : / न.पा.आबू / सफाई / 2019-20 / 1549-1554
 प्रतिलिपी :-

1. श्रीमान उपखण्ड अधिकारी महोदय, आवृपर्वत।
2. श्रीमान अध्यक्ष महोदय, नगरपालिका आवृपर्वत।
3. सम्पादक राजस्थान पत्रिका/दैनिक भास्कर को भेजकर लेख है कि उक्त विज्ञापित सूचना आगामी राजस्थान संस्करण में उक्त विज्ञापित सूचना न्यूनतम स्थानों पर प्रकाशित कर बिल दो प्रतियों में भुगतान हेतु प्रस्तुत करें।
4. सम्पादक टाईम्स ऑफ इण्डिया को भेजकर लेख है कि उक्त विज्ञापित सूचना आगामी भारतीय संस्करण में न्यूनतम स्थानों पर प्रकाशित कर बिल भुगतान हेतु दो प्रतियों में प्रस्तुत करें।
5. उपापन पोर्टल www.Sppp.Rajasthan.gov.in/www.eproc.rajasthan.gov.in पर प्रकाशित।
6. सुरक्षित पत्रावली।

(डॉ. रविन्द्र गोस्वामी) आई.ए.एस.
आयुक्त
 नगरपालिका, आवृपर्वत, आबू
 दिनांक :- 22/7/19

(डॉ. रविन्द्र गोस्वामी) आई.ए.एस.
आयुक्त
 नगरपालिका, आवृपर्वत, आबू

कार्यालय नगरपालिका मण्डल, आबूपर्वत, जिला सिरोही (राज.)

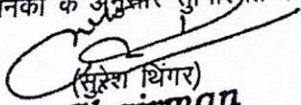
क्रमांक/न.पा.आ./राजस्व/1511

दिनांक :- 22/7/19

:: विज्ञप्ति सूचना ::

समस्त केन्द्रीय एयम् राज्य सरकार से अधिकृत संस्थाओं में पंजीकृत फर्मों को सूचित किया जाता है कि आबूपर्वत क्षेत्र में 15 अगस्त 2019 से पूर्णतया प्लास्टीक पर प्रतिबंध लगाने एयम् पर्यटको य आमजनों की सुविधा हेतु अतिआवश्यक मण्डल बैठक दिनांक 13.07.2019 के प्रस्ताव संख्या 1 की स्वीकृति अनुसार वॉटर एटीएम मशीन लगाया जाना प्रस्तावित है। इच्छुक फर्म को दिनांक 08-08-19 नगरपालिका आबूपर्वत कार्यालय समय 10.00 से 08.00 बजे तक उपस्थित होकर अपना प्रस्ताव प्रस्तुत करना होगा। वॉटर एटीएम मशीन आबूपर्वत क्षेत्र में लगभग 25 से 35 स्थानों पर लगाकर कार्य संचालित किया जाना प्रस्तावित है। उक्त कार्य संचालन हेतु पालिका द्वारा निर्धारित निम्न शर्तों की पालना की जानी आवश्यक है जिसका विवरण निम्नानुसार है :-

1. आबूपर्वत क्षेत्र में पालिका द्वारा घयनित स्थानों पर वॉटर एटीएम मशीन लगाने की अनुबंध अवधि 3 वर्ष तक निर्धारित रहेगी।
2. घयनित स्थानों पर वॉटर एटीएम मशीन संबंधित फर्म की रहेगी। मशीने आई.एस.आई. मार्क वाली होनी आवश्यक है।
3. उक्त स्थानों पर किसी भी प्रकार के विज्ञापन का अधिकार पालिका के पास सुरक्षित रहेगा। यदि स्वीकृत फर्म को विज्ञापन प्रचारित करना है तो पालिका में नियमानुसार राशि जमा करवाने के पश्चात अनुमति प्राप्त कर प्रचारित करना होगा।
4. स्वीकृति फर्म 5/- प्रति लीटर की दर से पानी का विक्रय किया जाना होगा।
5. उक्त वॉटर ए.टी.एम. मशीन को संचालन संबंधित समस्त व्यय स्वयं फर्म को करवाना होगा।
6. स्वीकृत फर्म को कार्य संचालित करने से पूर्व पालिका को आवश्यक दस्तावेज जैसे जी.एस.टी., पेनकार्ड, पंजीयन की प्रति अन्य दस्तावेज जमा करवाने होंगे।
7. स्वीकृत फर्म को प्रत्येक 5 वॉटर एटीएम मशीन पर एक तकनीकीकर्म लगाया जाना होगा। ताकि खराब होने की स्थिति में समयबद्ध तरीके से मशीन को 24 घण्टे में ठीक की जा सके। 24 घण्टे से अधिक समय तक खराब रहने पर प्रति घंटा 1000/- शास्ती शुल्क फर्म को नगरपालिका को जमा कराना होगा।
8. वॉटर ए.टी.एम. मशीन पर लाईट व पानी कनेक्शन संबंधित समस्त व्यय आपका स्वयं का रहेगा। पानी की कमी होने पर वॉटर सप्लाई की व्यवस्था भी आप स्वयं की रहेगी।
9. स्वीकृत फर्म घयनित स्थानों का किराया डी.एल.सी. दर पर पालिका को जमा कराना होगा।
10. स्वीकृत फर्म को वॉटर एटीएम मशीन लगाने से पूर्व राशि 25.00 लाख की बैंक गारण्टी आयुक्त नगरपालिका आबूपर्वत के नाम से जमा करानी होगी।
11. फर्म को 24 घण्टे पेयजल गुणवत्ता युक्त उपलब्ध कराना आवश्यक है। पेयजल की गुणवत्ता के बी.आई.एस. मानको के अनुसार सुनिश्चित की जानी होगी।


(सुरेश थिंगर)

Chairman

Municipal Board, Abuparvat

क्रमांक/न.पा.आ./राजस्व/1542-1547

प्रतिलिपी :-

1. श्रीमान उपखण्ड अधिकारी महोदय, आबूपर्वत।
2. श्रीमान अध्यक्ष महोदय, नगरपालिका आबूपर्वत।
3. सम्पादक राजस्थान पत्रिका/दैनिक भास्कर को भेजकर लेख है कि उक्त विज्ञप्ति सूचना आगामी राजस्थान संस्करण में उक्त विज्ञप्ति सूचना न्यूनतम स्थानों पर प्रकाशित कर बिल दो प्रतियों में भुगतान हेतु प्रस्तुत करें।
4. सम्पादक टाइम्स ऑफ इण्डिया को भेजकर लेख है कि उक्त विज्ञप्ति सूचना आगामी भारतीय संस्करण में न्यूनतम स्थानों पर प्रकाशित कर बिल भुगतान हेतु दो प्रतियों में प्रस्तुत करें।
5. उपापन पोर्टल www.Sppp.Rajasthan.gov.in पर प्रकाशित।
6. सुरक्षित पत्रावली।

(डॉ. रविन्द्र गोस्वामी) आई.एस.

आयुक्त

नगरपालिका मण्डल, आबूपर्वत

दिनांक :- 22/7/19

(डॉ. रविन्द्र गोस्वामी) आई.एस.

आयुक्त

नगरपालिका मण्डल, आबूपर्वत



कार्यालय नगरपालिका मण्डल, आबूपर्वत

क्रमांक: न.पा.आबू/2019/

दिनांक:-

--: विज्ञापित :-

नगरपालिका अति आवश्यक मण्डल बैठक के प्रस्ताव संख्या-2 दिनांक 13.07.2019 मे लिये गये निर्णय की पालना मे नगर पालिका क्षेत्र आबूपर्वत मे दिनांक 01.08.2019 से निम्नानुसार पालिका क्षेत्र मे स्थित भवन मालिको/संस्थानो/दुकानो एवं निम्नलिखित सूची अनुसार घर-घर कचरा संग्रहण अन्तर्गत निम्नानुसार शुल्क प्रतिमाह नगर पालिका/संबंधित ऐजेन्सी द्वारा वसूल किया जायेगा जो इस प्रकार है :-

क्र.स.	जिस भवनो/संस्थानो/दुकानो से वसूली की जानी है	वसूल किये जाने वाला शुल्क
1	नगरपालिका क्षेत्र के आवासीय भवन	30/- प्रति भवन मासिक
2	नगरपालिका क्षेत्र के समस्त छोटे दुकानदार केबिन धारक, फुटकर व्यापार/डेका संचालक	200/- प्रति माह
3	नगरपालिका क्षेत्र के होटल के कमरो से निकलने वाला कचरा संग्रहण दर 1 से 09 कमरो की दर 10 से 19 कमरो की दर 20 से 29 कमरो की दर 30 से 39 कमरो की दर 40 से 49 कमरो की दर 50 से 59 कमरो की दर 60 से 69 कमरो की दर 70 से 79 कमरो की दर 80 से 89 कमरो की दर 90 से 99 कमरो की दर	1000/- प्रति माह 2000/- प्रति माह 3000/- प्रति माह 4000/- प्रति माह 5000/- प्रति माह 6000/- प्रति माह 7000/- प्रति माह 8000/- प्रति माह 9000/- प्रति माह 10000/- प्रति माह
4	नगरपालिका क्षेत्र के निजी क्लीनिक	1000/- प्रति माह
5	नगरपालिका क्षेत्र की घर्मषालाओं से	2000/- प्रति माह
6	सब्जी मण्डी स्थित थडी/थैला	300/- प्रति माह
7	आईसक्रीम पार्लर	1500/- प्रति माह
8	रेस्टोरेन्ट 50 सीटिंग तक	2000/- प्रति माह
9	रेस्टोरेन्ट 50 से 100 तक	5000/- प्रति माह
10	मीट मार्केट प्रति दुकान	1000/- प्रति माह
11	निजी छात्रावास 50 बेड तक	1000/- प्रति माह
12	निजी छात्रावास 51-100 बेड	2000/- प्रति माह

नोट:-उपरोक्तानुसार जिन होटलो मे रेस्टोरेन्ट एवं किचन संचालित है उनको पृथक से कम से कम 08 व 09 के अनुसार कचरा संग्रहण शुल्क जमा करवाना होगा उक्त दरे 01.08.2019 से प्रभावी होगी।

आयुक्त,

नगर पालिका, आबूपर्वत

दिनांक:-

01/7/19

क्रमांक:-न.पा.आबू/2019/ 1891-1897

प्रतिलिपि:-सूचनार्थ एवं पालनार्थ।

01. श्रीमान जिला कलक्टर महोदय, सिरोही।
02. श्रीमान उपखण्ड अधिकारी महोदय, आबूपर्वत।
03. श्रीमान अध्यक्ष, नगर पालिका, आबूपर्वत।
04. समस्त पार्श्वदगण, नगर पालिका, आबूपर्वत।
05. सम्पादक/सवाददाता राजस्थान पत्रिका, दैनिक भास्कर, दैनिक नवज्योति को भेजकर लेख है कि उपरोक्त विज्ञापित आगामी सिरोही संस्करण मे न्यूनतम स्थान पर प्रकाशन करवाकर बिल दो प्रतियो मे इस कार्यालय को प्रेषित करे ताकि समय पर आपको भुगतान किया जा सकेगा।
06. नगर पालिका नोटिस बोर्ड एवं सार्वजनिक स्थानो पर चस्पाथ।
07. सुरक्षित पत्रावली।

आयुक्त

नगरपालिका, आबूपर्वत

Page 5 of 5

कार्यालय नगरपालिका मण्डल, आबूपर्वत, सिरोही (राज0)

क्रमांक/न.पा.आबू./2019/

1882

दिनांक :- 30/7/19



—: विज्ञप्ति —:

नगरपालिका अति आवश्यक मण्डल बैठक को प्रस्ताव सं. 01 दिनांक 13.07.2019 मे लिये गये निर्णय की पालना मे नगर पालिका क्षेत्र आबूपर्वत मे दिनांक 15 अगस्त 2019 से गिनालिखित अनुसार प्रतिबन्धित किये जाते है :-

1. नगरपालिका क्षेत्र आबूपर्वत मे 15 अगस्त 2019 से पॉलीथीन बैग, प्लास्टिक बर्तन, डिस्पोजल प्लास्टिक ग्लास कप कटोरी कन्टेनर पूर्णतया प्रतिबन्ध लगाया जाता है।
2. नगरपालिका आबूपर्वत क्षेत्र मे 15 अगस्त 2019 से आलू चिप्स, कुरकुरे एंव अन्य खाद्य पदार्थ के रेपर्स जो प्लास्टिक पॉलीथीन मे पैकिंग आते है लाने मे प्रतिबन्ध नही है परन्तु विक्रेता ऐसे रेपर्स/पैकिंग को रंयय खोलकर कागज कि थैली मे डालकर ग्राहक को देगें। कागज कि थैली की जो लागत लगभग सर्यिस चार्ज 1 रुपये निर्धारित कि जाती है। वो संबन्धित से दूकानदार वसूल कर सकेगा। जिससे शहर के भीतर इस प्रकार के रेपर्स का प्रतिबन्ध लग सकेगा।
3. नगरपालिका आबूपर्वत क्षेत्र मे 15 अगस्त 2019 से जो व्यापारी प्लास्टिक के सामान को हॉलसेल मे बेचकर व्यवसाय करते है उनके पास यदि 5 किलो से ज्यादा मात्रा मे पाई जाती है तो प्रथम बार जुर्माना राशि 50 हजार रुपये वसूल किया जावे। यदि उसी व्यापारी द्वारा पुनः द्वितीय बार प्लास्टिक प्रतिबन्ध का उल्लंघन करता पाया जाता है तो नगरपालिका द्वारा राशि 1 लाख रु. का जुर्माना वसूल करेगी। यदि दोनो बार शास्ति वसूल करने के पश्चात् भी प्लास्टिक प्रतिबन्ध का उल्लंघन करता है तो उस व्यक्ति/फर्म के विरुद्ध 1 लाख रु. ओर वसूल कर उस व्यक्ति के विरुद्ध नगरपालिका प्रशासन सक्षम न्यायालय मे वाद दायर कर पुलीस एफ. आई. आर. दर्ज करवायेगी।
4. नगरपालिका आबूपर्वत क्षेत्र मे 15 अगस्त 2019 से छोटे दुकानदार द्वारा गुटका, छोटे-छोटे सुपारी के पैकेट जो प्लास्टिक के पाउच मे विक्रय किये जाते है ऐसे पैकेटो को लोगो द्वारा कही पर भी फेंक दिये जाते है जो रोड पर धिपक जाते है जिससे मुख्य रास्ते पर गंदगी फैल जाती है। ऐसे प्लास्टिक कचरे को उठाने की कोई सुविधा नही है। इस कारण पूर्णरूप से प्रतिबन्ध लगाया गया।
5. मण्डल के सदस्यो द्वारा निर्णय लिया कि 15 अगस्त 2019 से नक्की झील के पूरा राउण्ड जहां गौरव पथ बना हुआ है व बोट हाउस, गांधी वाटिका गार्डन व आर.टी.डी.सी. का सरोवर रेस्टोरेन्ट क्षेत्र हनीमून पोईन्ट, सनसेट पोईन्ट व अघर देवी माताजी मन्दिर व पोलो ग्राउण्ड अन्दर के भाग मे प्लास्टिक उपयोग करना पूर्ण प्रतिबन्धित क्षेत्र रहेगा।
6. नगरपालिका आबूपर्वत क्षेत्र 15 अगस्त 2019 से छोटे दुकानदारो के पास 5 किलो से कम प्लास्टिक प्रतिबन्ध वस्तुओं का उल्लंघन करता पाया गया तो प्रथम बार राशि 5000 रु. जुर्माना वसूल किया जावे। उसी व्यक्ति द्वारा दूसरी बार भी प्लास्टिक प्रतिबन्ध का उल्लंघन करने पर उक्त जुर्माने कि राशि को 20000 रु. कि दर से वसूला जावे तथा तीसरी बार मे उपयोग करने पर 20000/- रु. का जुर्माना वसूल कर एफ.आई.आर दर्ज करवाई जायेगी।
7. नगरपालिका आबूपर्वत क्षेत्र 15 अगस्त 2019 से यदि किसी भी व्यक्ति के द्वारा प्लास्टिक बोतल/प्लास्टिक थैली/गुटका पाउस/रेपर्स आदि को सार्वजनिक जगह व आम रास्ते पर एंव प्लास्टिक प्रतिबन्धित क्षेत्र पर फेंकते हुए पाया गया तो प्रथम बार राशि 200 रु. जुर्माना वसूल किया जावे। उसी व्यक्ति द्वारा दूसरी बार भी उल्लंघन करने पर उक्त जुर्माने कि राशि को 1000 रु. कि दर से वसूला जावे तथा तीसरी बार उल्लंघन करने पर 1000/- रु. का जुर्माना वसूल कर एंव सम्बन्धित के विरुद्ध एफ.आई.आर दर्ज करवाई जायेगी।
8. नगरपालिका क्षेत्र मे पानी कि एक व दो लीटर कि बोतले जो वर्तमान मे विक्रय कि जा रही है जिससे प्लास्टिक फैलता है जब तक नगरपालिका द्वारा वाटर वाटर ए.टी.एम. स्थापित/संचालित नही होते है तब तक विक्रय किये जा सकेगे। वाटर ए.टी.एम मशिन स्थापित होने के तुरन्त पश्चात् प्लास्टिक पानी की एक व दो लीटर कि बोतलो को प्रतिबन्धित किया जायेगा।
9. वर्तमान मे जब तक वाटर ए.टी.एम. स्थापित नही होते है तब तक पानी कि बोतल विक्रेता एक व दो लीटर कि बोतलो पर प्रति बोतल 2/- रुपये अतिरिक्त संबन्धित ग्राहक से प्राप्त करेगा ग्राहक द्वारा (Buy Back) पुनः खाली बोतल जमा करवाने पर दूकानदार द्वारा ग्राहक को 2/-रुपये पुनः लौटाये जायेगे।
10. शराब विक्रेता द्वारा बीयर कि बोतल बेचान करने पर प्रति बोतल 20/-रुपये अधिक प्राप्त कर संबन्धित ग्राहक को बीयर विक्रय करेगे। ग्राहक द्वारा (Buy Back) पुनः खाली बोतल जमा करवाने पर दूकानदार द्वारा ग्राहक को 20/-रु.पुनः लौटाये जायेगे।

क्रमांक/न.पा.आबू./2019/1882-1889

प्रतिलिपी :- सूचनार्थ एंव पालनार्थ :-

1. श्रीमान् जिला कलेक्टर महोदय सिरोही।
2. श्रीमान् उपखण्ड अधिकारी महोदय आबूपर्वत।
3. श्रीमान् अध्यक्ष महोदय नगरपालिका आबूपर्वत।
4. समस्त पार्षदगण नगरपालिका आबूपर्वत।
5. सम्पादक/संवाददाता राजस्थान पत्रिका, दैनिक पत्रिका, दैनिक नवज्योति को भेजकर लेख है कि उपरोक्त विज्ञप्ति आगामी सिरोही संस्करण मे न्यूनतम स्थान पर प्रकाशन करवा कर बिल दो प्रतियों मे इस कार्यालय को प्रेषित करे ताकी समय पर आपको भुगतान किया जा सकेगा।
6. नगरपालिका नोटिस बोर्ड एंव सार्वजनिक स्थानो पर चस्पार्थ।

आबूपर्वत
नगरपालिका आबूपर्वत
नगरपालिका आबूपर्वत

दिनांक :- 30/7/19

कार्यालय उप वन संरक्षक, वन्यजीव, माउन्ट आबू, सिराही
 वीष्णकालीन वन्यजीव गणना वर्ष 2017
 बीट ट्रेकिंग पद्धति एवं वॉटर होल गणना (11.05.2017 से 12.05.2017) संयुक्त आधार पर गणना रिपोर्ट

कोड नम्बर	वन्यजीव का नाम	योग
कानीबोर्स		
01	बाघ	-
02	बघेरा	48
03	सियार/मीदड	402
04	जरख	201
05	जंगली बिल्ली	340
06	भरु बिल्ली	-
07	मछुआरा बिल्ली	-
08	लामडी	100
09	भरु लामडी	-
10	भेडिया	-
11	भालू	373
12	बिच्छू	268
13	कबर बिच्छू	75
14	सियागोरा	-
हवीबोर		
15	भीतल	-
16	सांभर	110
17	काला हिरण	-
18	रोजडा/नील गाय	589
19	धिकारा	-
20	चौसिंगा	-
21	जंगली सुअर	970
22	सही	335
23	लंगूर	3979
बर्ड्स		
24	गोडावण	-
25	सारस	-
26	गिद्ध (किंग बल्बर)	-
27	जंगली मुर्गा	2231
28	बर्ड्स आफ प्रे (भाज)	85
29	गोर	1888
रेप्टाइल्स		
30	घड़ियास	-
31	मगर	7
32	सापडा	-

नोट- बुद्ध पूर्णिमा (10.05.2017) को आदिवासियों के भेले के कारण गणना दिनांक 11.05.2017 की साय 5.00 बजे से 12.05.2017 की साय 5.00 बजे तक कराई गई है।

(के0जी0 श्रीवास्तव)
 उप वन संरक्षक
 वन्यजीव,
 माउन्ट आबू, सिराही

राजस्थान-सरकार

वन विभाग

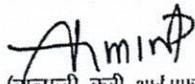
कार्यालय उप वन संरक्षक, वन्यजीव, माउन्ट आबू, सिरौही

ग्रीष्मकालीन वन्यजीव गणना वर्ष 2018

बीट ट्रेकिंग पद्धति एवं वॉटर होल गणना (01.05.2018 से 02.05.2018) संयुक्त आधार पर गणना रिपोर्ट

कोड नम्बर	वन्यजीव का नाम	योग
कानीवोर्स		
01	बाघ	-
02	बघेरा	48
03	सियार/ गीदड	451
04	जरख	196
05	जंगली बिल्ली	319
06	मरु बिल्ली	-
07	मछुआरा बिल्ली	-
08	लोगडी	98
09	मरु लोगडी	-
10	भेडिया	-
11	भालू	352
12	बिज्जू	259
13	कबर बिज्जू	51
14	शियागोश	-
हर्बिवोर		
15	चीतल	-
16	सांभर	104
17	काला हिरण	-
18	रोजडा./ नील गाय	626
19	चिकारा	-
20	घौसिंगा	-
21	जंगली सुअर	1120
22	सैही	284
23	लंगूर	3998
बर्ड्स		
24	गोडावण	-
25	सारस	-
26	गिद्ध (किंग वल्चर)	-
27	जंगली मुर्गा	2050
28	बर्ड्स आफ प्रे (बाज)	81
29	मोर	1968
रेप्टाइल्स		
30	घडियाल	-
31	मगर	7
32	साण्डा	-

नोट:- बुद्ध पूर्णिमा (30.04.2018) को आदिवासियों के मेले के कारण गणना दिनांक 01.05.2018 की सांय 5.00 बजे से 02.05.2018 की सांय 5.00 बजे तक कराई गई है।


(अनिल करी आई.एफ.एस.)
उप वन संरक्षक
वन्यजीव,
माउन्ट आबू, सिरौही

ANNEXURE - 110
SPEED POST

भारतीय वन सर्वेक्षण

पर्यावरण एवं वन मंत्रालय
कौलागढ़ रोड, पी०ओ०-आई०पी०ई०

देहरादून-248195

No.22- 286/2017 (pt-III)-NFDMC 841

भारत सरकार
Government of India



Forest Survey of India

Ministry of Environment & Forests
Kaulagarh Road, P.O.-IPE
Dehradun-248195

Dated: 18 September, 2017

To

Shri Hemant Singh, IFS
Deputy Conservator of Forests,
O/o Deputy Conservator of Forests,
Wildlife,
Mount Abu, Sirohi

Sub- माननीय राष्ट्रीय हरित प्राधिकरण (N.G.T) बैंच, भोपाल में वाद सं० 47/2016 भरत कुमार जैन बनाम यूनियन ऑफ इण्डिया एवं अन्य में आगामी पेशी दिनांक 19.09.2017 को उपस्थित होने बाबत।

Ref- आपके क्रमांक/एफ () कार्मिक/उबस/2017-2018/1954 दिनांक 14.09.2017

Sir,

An analysis of forest cover change within the Mount Abu Wildlife Sanctuary from 2005-2017 was carried out within the Sanctuary boundary that was provided by you. During the analysis, 7 negative change areas were detected and the maps showing each of these areas separately are enclosed. The data period of the negative change detections are also provided in the maps.

Due to limitation of resolution of LISS-III data used for Forest Cover Mapping, it is not possible to map areas below 1 ha in size accurately. Therefore, patches less than 1 ha in size are likely to be attributed to the surrounding majority classes. This is for your kind information.

26/9

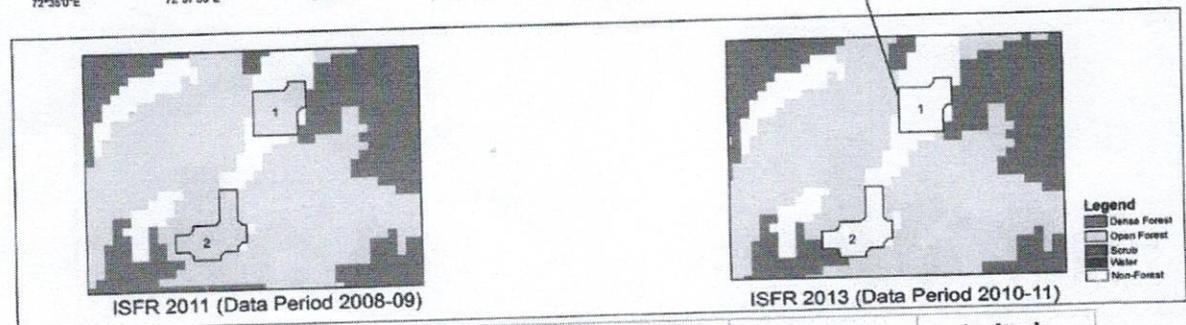
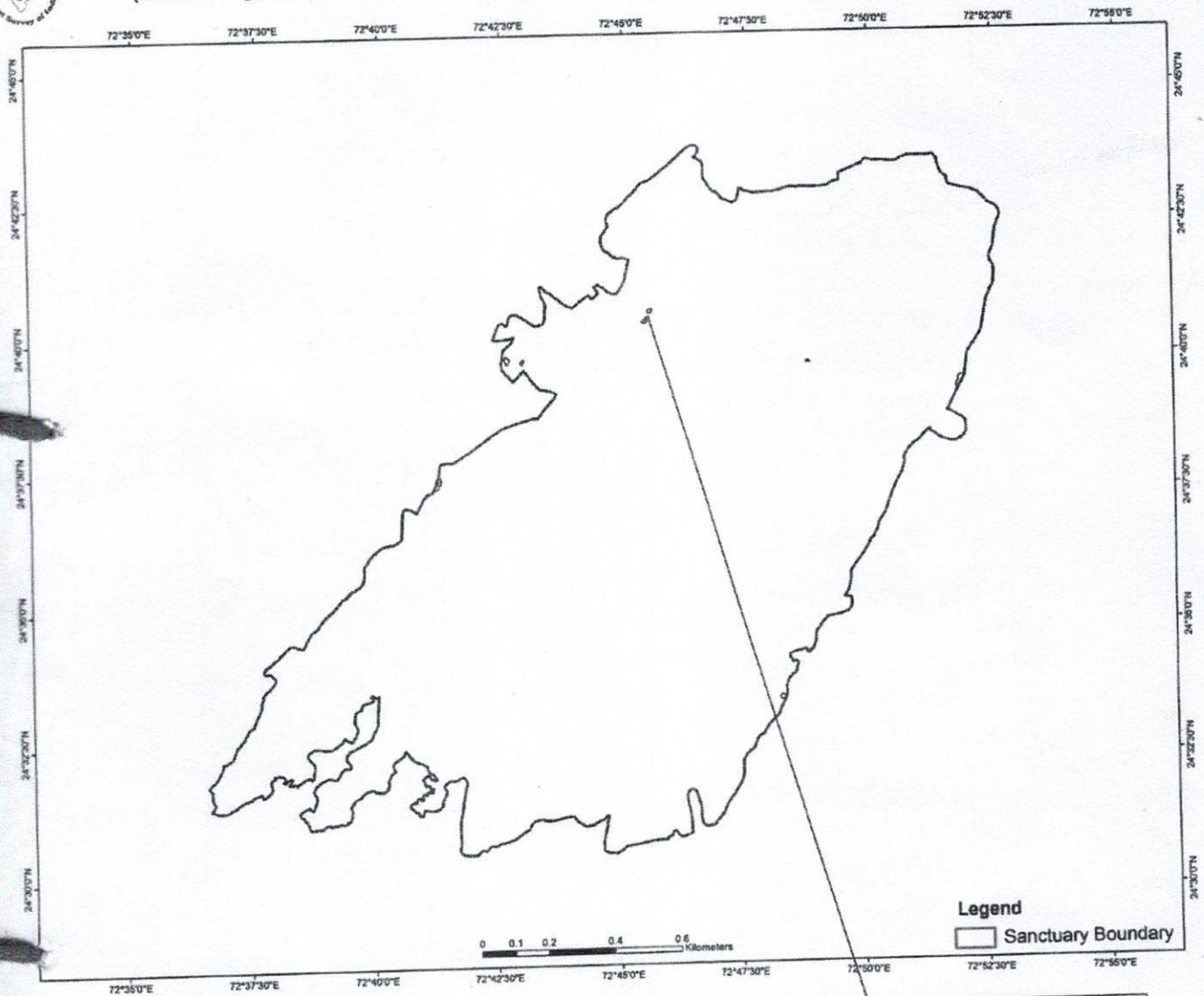
Encl: As above

Yours faithfully,

15/9
(Sushant Sharma)
Joint Director



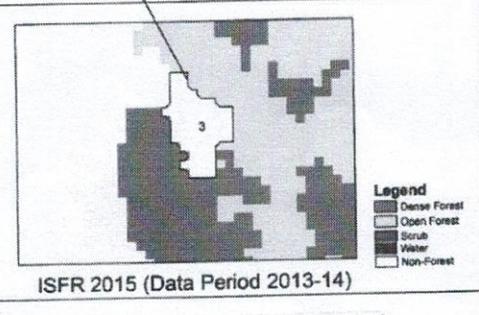
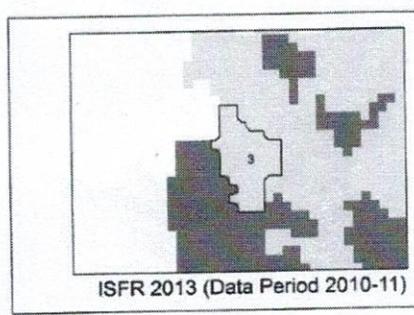
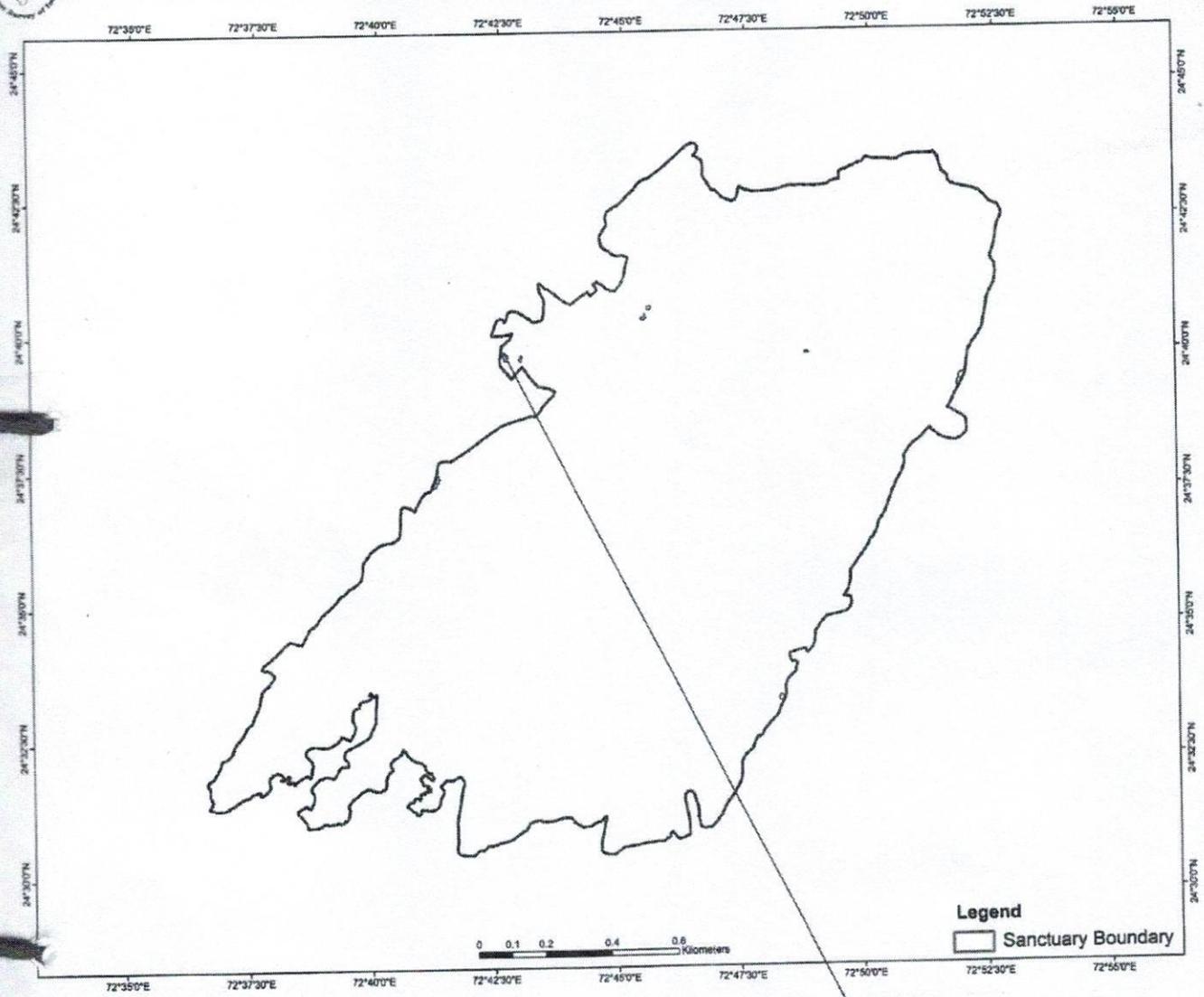
Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary (Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)



Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
1	Open Forest to Non Forest	1.68	72°45'33.835"E	24°40'39.915"N
2	Open Forest to Non Forest	1.89	72°45'27.816"E	24°40'28.92"N



Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary (Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)

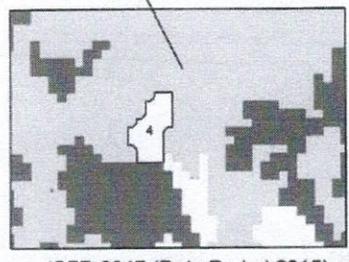
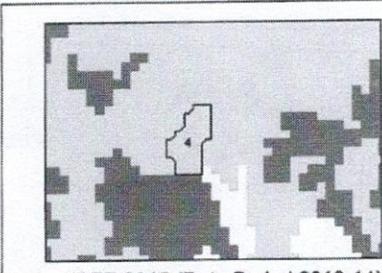
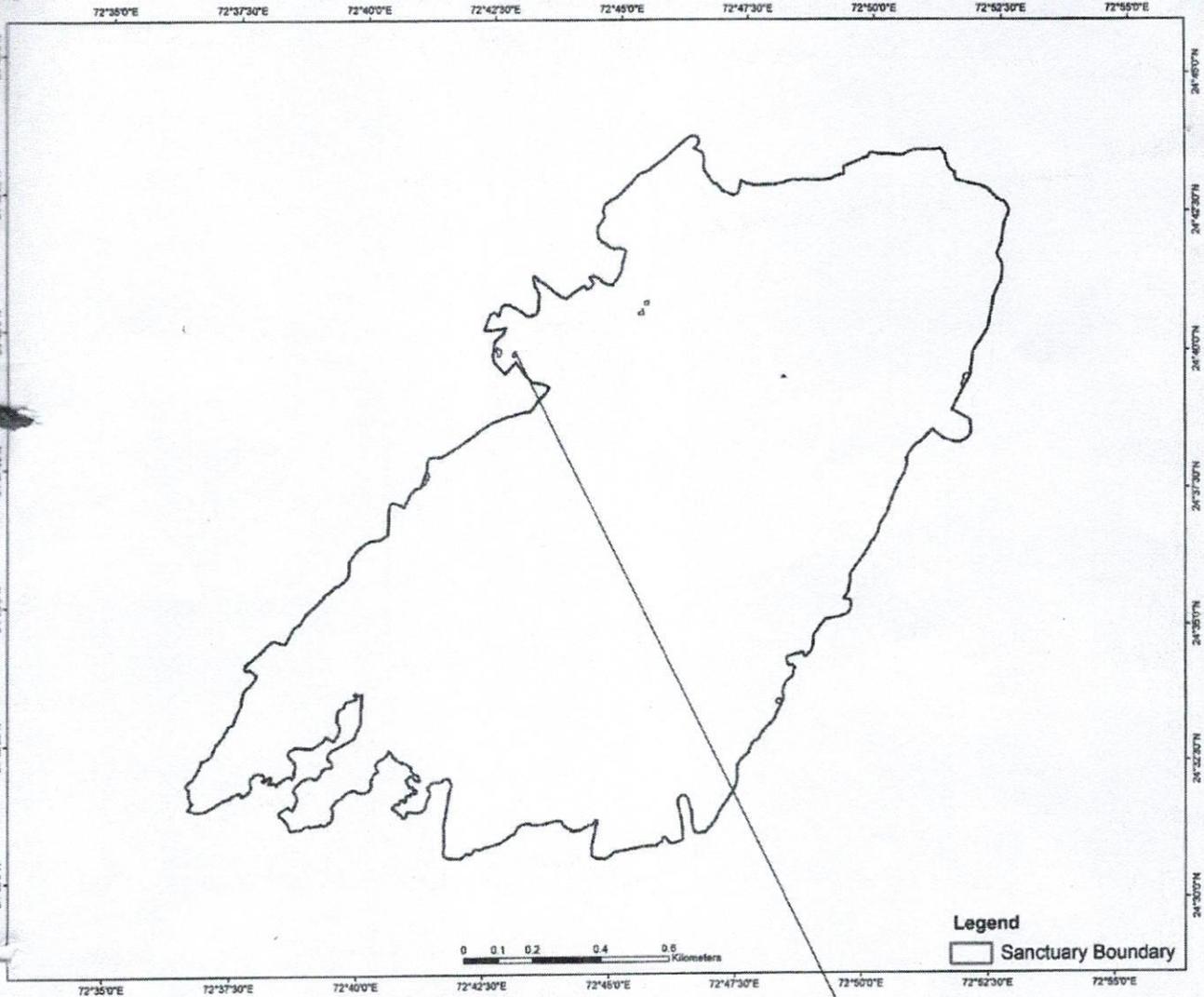


Legend
 Dense Forest
 Open Forest
 Scrub
 Water
 Non-Forest

Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
3	Open Forest to Non Forest	3.24	72°42'39.431"E	24°39'45.834"N



Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary
 (Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)

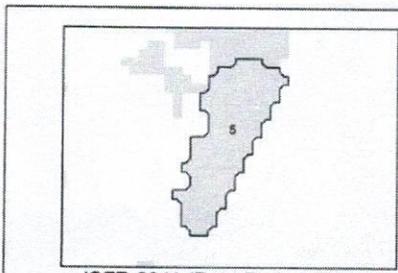
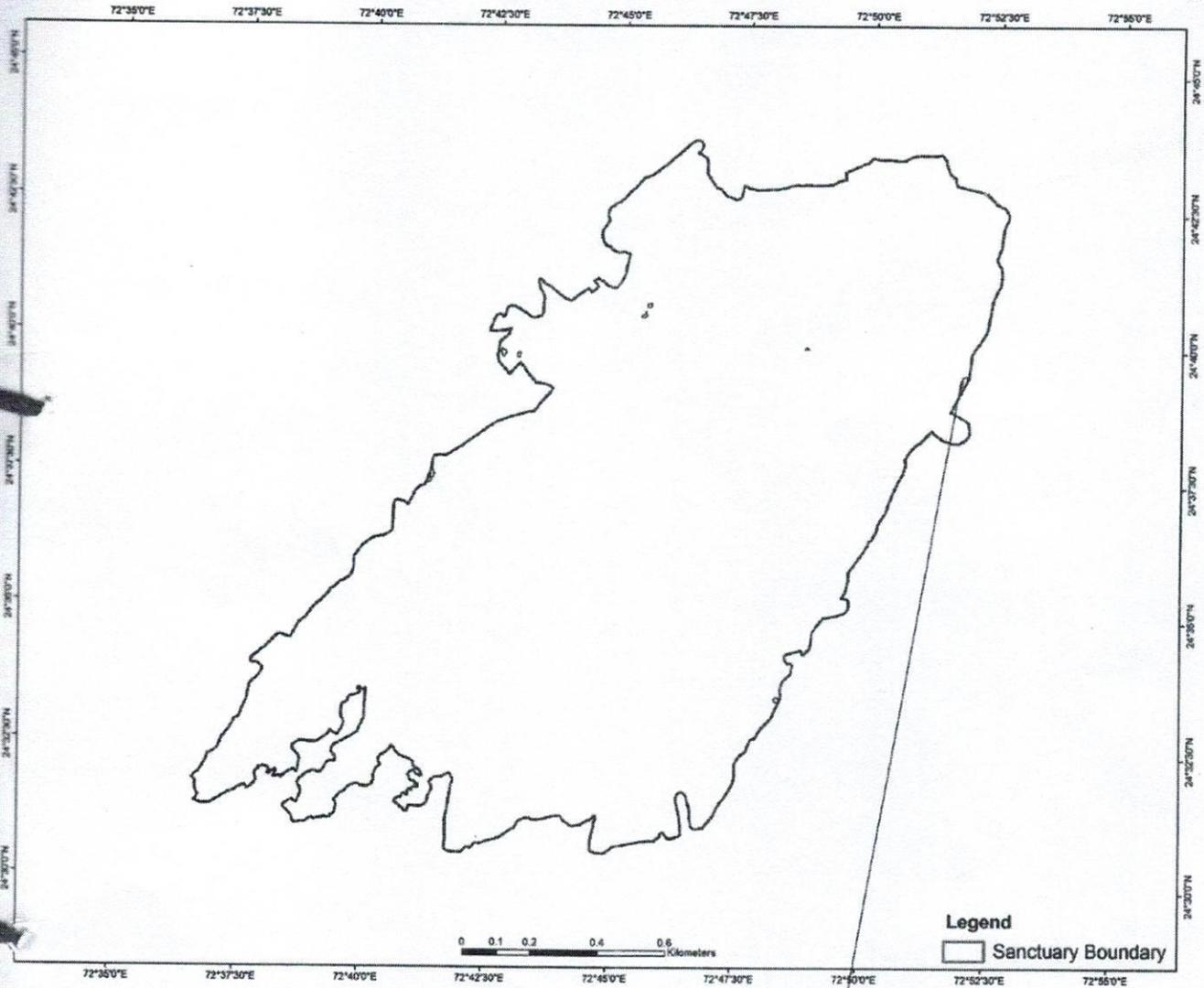


Legend
 [] Dense Forest
 [] Open Forest
 [] Scrub
 [] Water
 [] Non-Forest

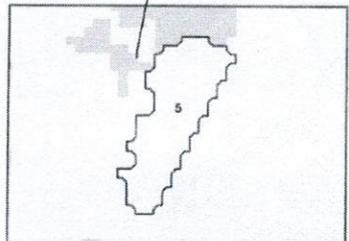
Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
4	Open Forest to Non Forest	1.53	72°42'58.117"E	24°39'43.619"N



Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary
 (Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)



ISFR 2011 (Data Period 2008-09)



ISFR 2013 (Data Period 2010-11)

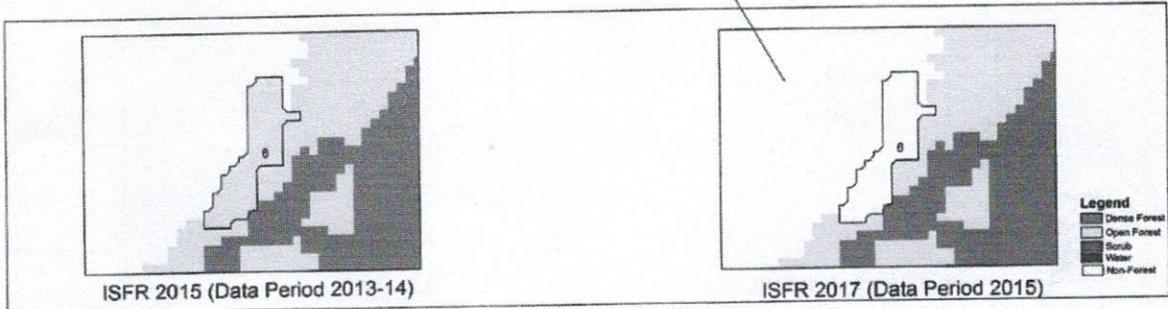
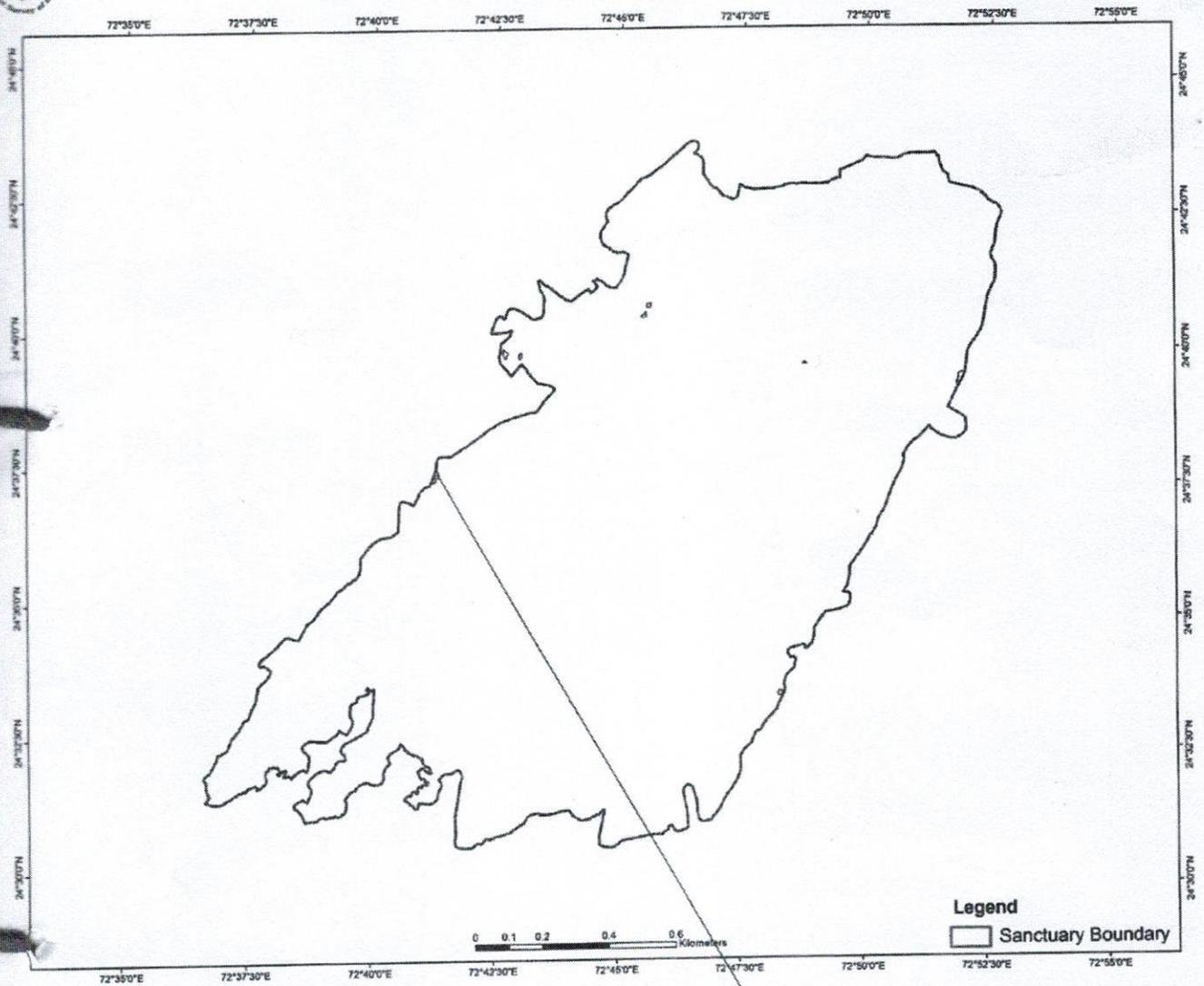
- Legend**
- Dense Forest
 - Open Forest
 - Scrub
 - Water
 - Non-Forest

Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
5	Open Forest to Non Forest	7.12	72°45'27.816"E	24°40'28.92"N



Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary

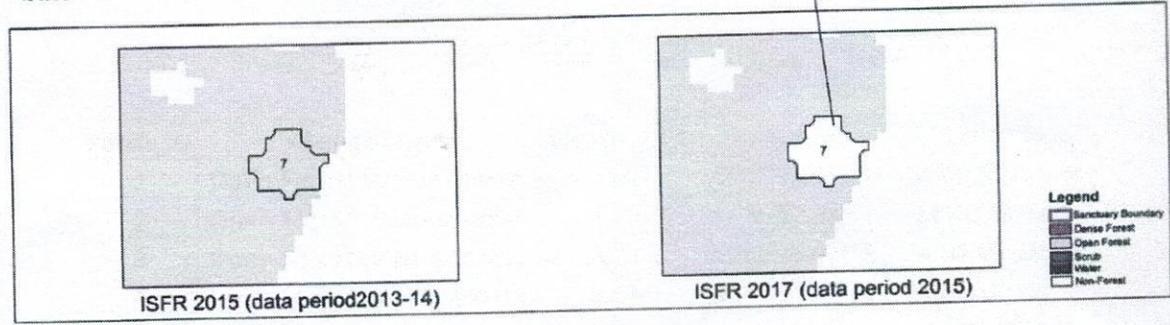
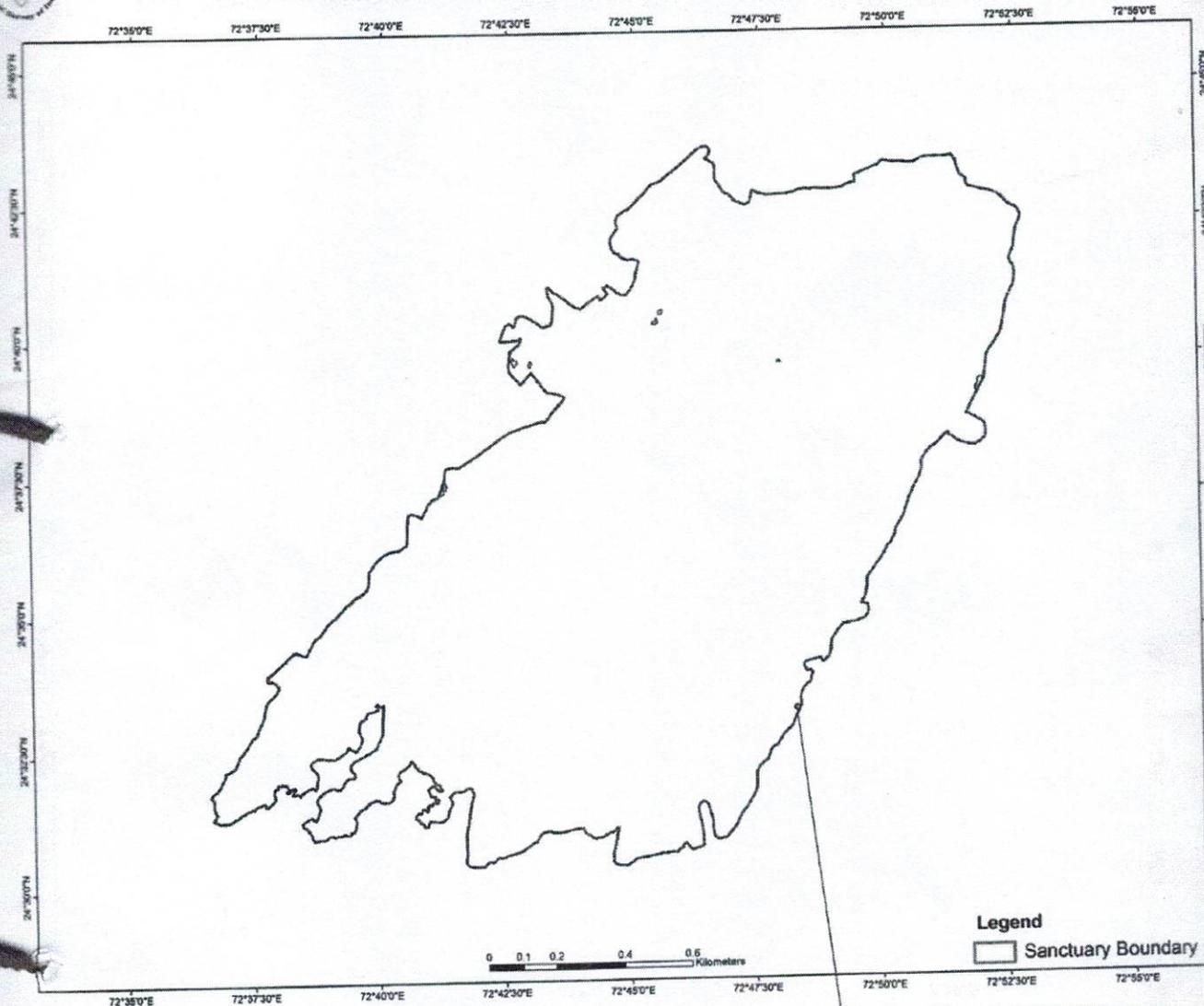
(Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)



Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
6	Open Forest to Non Forest	4.17	72°41'16.351"E	24°37'30.42"N



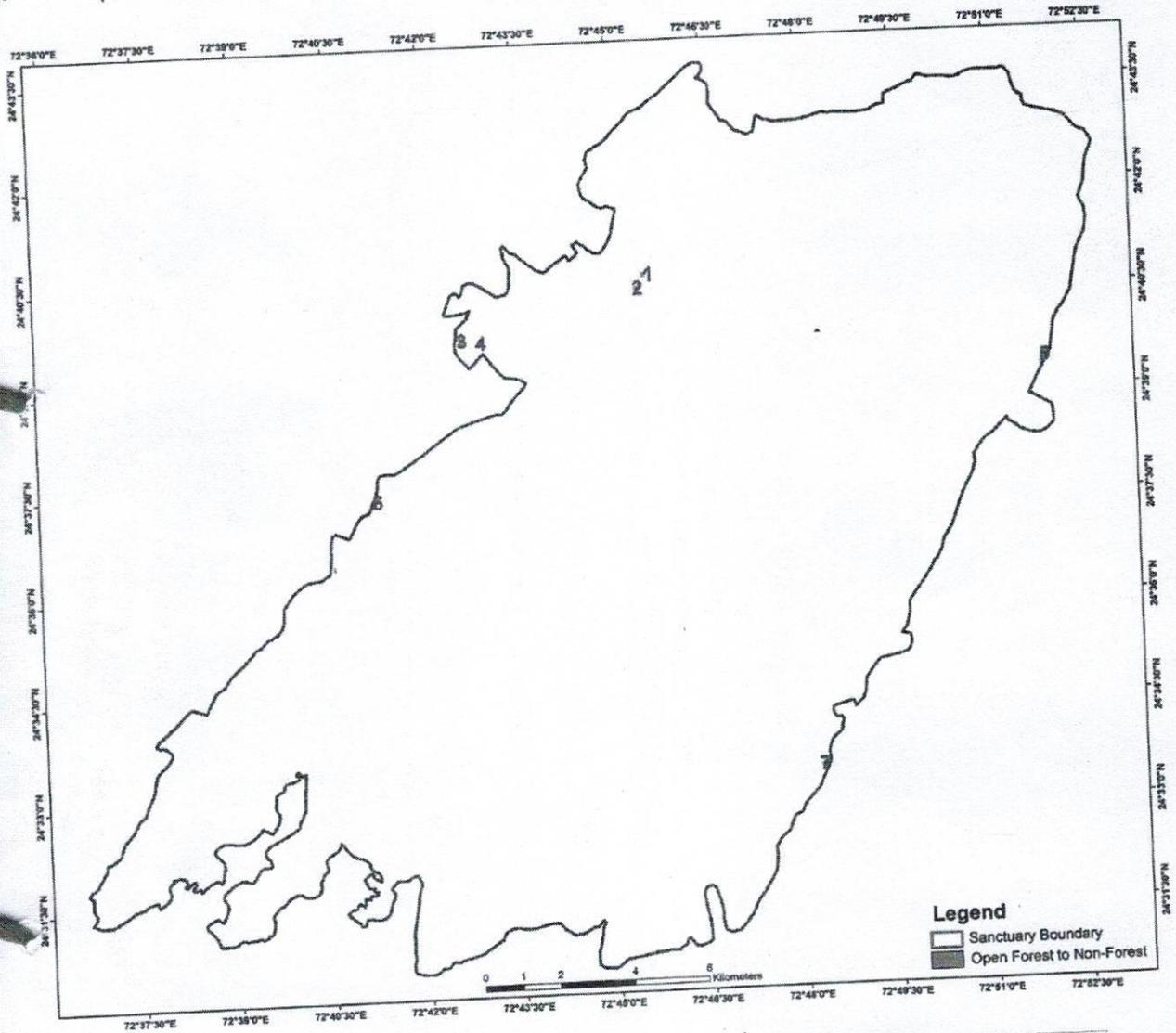
Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary (Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)



Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
7	Open Forest to Non Forest	2.59	72°48'18.997"E	24°33'28.605"N



Map Showing Change in Forest cover Inside Mount Abu Wildlife Sanctuary Boundary (Based on Digital Image interpretation IRS-1D Liss-III & IRS- Resourcesat-2 Liss-III Between the Period of 2005-2017)



Patch_ID	Change Class	Area (in Ha.)	Longitude	Latitude
1	Open Forest to Non Forest	1.68	72°45'33.835"E	24°40'39.915"N
2	Open Forest to Non Forest	1.89	72°45'27.816"E	24°40'28.92"N
3	Open Forest to Non Forest	3.24	72°42'39.431"E	24°39'45.834"N
4	Open Forest to Non Forest	1.53	72°42'58.117"E	24°39'43.619"N
5	Open Forest to Non Forest	7.12	72°45'27.816"E	24°40'28.92"N
6	Open Forest to Non Forest	4.17	72°41'16.351"E	24°37'30.42"N
7	Open Forest to Non Forest	2.59	72°48'18.997"E	24°33'28.605"N

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)**

IN THE MATTER OF

ORIGINAL APPLICATION NO. 47/2015

BHARAT KUMAR JAIN ----- PETITIONER

//VERSUS//

UNION OF INDIA AND OTHERS ----- RESPONDENTS

**COMPLIANCE AFFIDAVIT ON BEHALF OF DEPUTY
CONSERVATOR OF FOREST (DCF), MOUNT ABU, SIROHI**

I, Balaji Kari S/o Shri Dhanunjaya Rao, currently posted as Deputy Conservator of Forest, Mount Abu Wildlife sanctuary, Sirohi, Rajasthan, do hereby solemnly affirm on oath as under:

1. That, I am the Officer In Charge on behalf of the Forest Department in the instant matter and fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That, on 22.01.2018, the Hon'ble Tribunal made certain observation on the report filed by the Forest Survey of India, Dehradun wherein it was mentioned that nearly 22.22 hectares of open forest land has been converted into non forest land, over 7 different patches.
3. That, on basis of the GPS Co-ordinates provided by the Forest Survey of India, a present status report was prepared by the answering Respondent dated 10.05.2019 wherein these 7 patches inspected by the concerned

Rangers. The report dated 10.05.2019 is annexed herewith as Annexure R/F/1.

4. That, the description of the 7 patches are mentioned herein below in a tabular chart as under:

S. no.	Change Class	Area(in ha.)	Longitude	Latitude	Name Range
1-	Open Forest to Non Forest	1-68	72°45'33.835"E	24°40'39.915"N	Anadra
2-	Open Forest to Non Forest	1-89	72°45'27.816"E	24°40'28.92"N	Anadra
3-	Open Forest to Non Forest	3-24	72°42'39.431"E	24°39'45.834"N	Anadra
4-	Open Forest to Non Forest	1-53	72°42'58.117"E	24°39'43.619"N	Anadra
5-	Open Forest to Non Forest	7-12	72°45'27.816"E	24°40'28.92"N	Anadra
6-	Open Forest to Non Forest	4-17	72°41'16.351"E	24°37'30.42"N	Anadra
7-	Open Forest to Non Forest	2-59	72°48'18.997"E	24°33'28.605"N	Abu Talati

5. That, with respect to Sr. No. 1, the area is situated at Khasra No. 11/789 and Khasra No. 11/790 in the revenue village Utrej. At present, cultivation of crop is going on and two kaccha huts are existing at the spot belonging to the farmers (Khatedars).

6. That, with respect to Sr. No. 2, the area is situated at Khasra No. 11/791, Khasra No. 11/792, Khasra No. 11/793, Khasra No. 11/794 and Khasra No. 11/795 in the revenue village Utrej. At present, cultivation of crop is going on and a kaccha hut is existing at the spot belonging to the farmers (Khatedars).

- 15/10/21
7. That, with respect to Sr. No. 3, the area is forming part of Khasra No. 600 but due to the area not being demarcated, the exact situation regarding Forest boundary could not be traced. At present, cultivation of crop is going on at the area in question and a kaccha hut is existing at the spot belonging to the farmers (Khatedars).
 8. That, with respect to Sr. No. 4, the area is forming part of Khasra No. 606 but due to the area not being demarcated, the exact situation regarding Forest could not be traced. At present, the area in question is covered with *Prosopis juliflora* (Angreji babool)
 9. That, with respect to Sr. No. 5, the area is situated at Khasra No. 213/2 in the revenue village Burari Kheda which is a unoccupied cultivable government's land.
 10. That, with respect to Sr. No. 6, the area is situated at Khasra No. 1477 in the village Anadra having land use at that of a Pasture Land. At present, in the area in question, cultivation of crop is being done after removal of *Cassia* bushes and *Prosopis juliflora* and there is a kacchha as well as a pacca hut existing. The GPS Co-ordinates are outside the forest area.
 11. That, with respect to Sr. No. 7, the area forms part of Forest Block Aamthala over Khasra No. 26 of which a total of 54 bigas of land is Pasture Land. Out of this 54 Bigas of land, 8 Bigas and 5 Bisva of land has been allotted to the Farmers and the remaining land is pasture land with the possession of the Revenue Department and yet to be mutated in favor of the Forest Department as requested. At present a small pond, Shamshaan Ghat and a few

kacche-Pakka Huts are existing at the area in question and even some cultivation is going on at the area in question.

Amir
DEPONENT

VERIFICATION

I, Balaji Kari S/o Shri Dhanunjaya Rao, currently posted as Deputy Conservator of Forest, Mount Abu Wildlife sanctuary, Sirohi, Rajasthan, do hereby verify that the averments of the affidavit above are true and correct to the best of my knowledge and belief and based on the documents filed alongwith and no material fact has been concealed.

Signed and verified on this 13th Day of May 2019 at Bhopal (MP)

13/5/19



Amir
DEPONENT

श्री. बालाजी कारी
आत्मप श्री. धनुजराव राव
निवासी
ने आज दिनांक 13/5/19
को मेरे समक्ष शपथ ग्रहण की जो
श्री. सुभाष चन्द्र उपाध्याय
ने शपथ ग्रहण को पहचाना।

श्री. सुभाष चन्द्र उपाध्याय

Identified by me

सुभाष चन्द्र उपाध्याय

सुभाष चन्द्र उपाध्याय
शपथ आयुक्त, भोपाल
प्रमाणित किया जाता है कि शपथ
ग्रहण को मेरे समक्ष शपथ पत्र सुनाया
व समझाया गया उसे सही मानकर
हस्ताक्षर/अंगूठे मेरे समक्ष अंकित
किया।

13/5/19
सुभाष चन्द्र उपाध्याय
शपथ आयुक्त, भोपाल

कार्यालय उप वन संरक्षक, वन्यजीव, माउन्ट आबू, सिरोही
कमांक एफ()सर्वे/उवस/2019-20/1206

दिनांक 10.5.2019

तथ्यात्मक रिपोर्ट

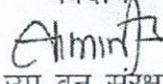
विषय:- माननीय NGT के निर्देशों के क्रम में FSI से प्राप्त GPS Coordinates की वस्तु स्थिति
माननीय NGT के निर्देशों के क्रम में FSI से निम्नलिखित GPS Coordinates प्राप्त हुये हैं:-

S. no.	Change Class	Area(in ha.)	Longitude	Latitude	Name Range
1.	Open Forest to Non Forest	1.68	72°45'33.835"E	24°40'39.915"N	Anadra
2.	Open Forest to Non Forest	1.89	72°45'27.816"E	24°40'28.92"N	Anadra
3.	Open Forest to Non Forest	3.24	72°42'39.431"E	24°39'45.834"N	Anadra
4.	Open Forest to Non Forest	1.53	72°42'58.117"E	24°39'43.619"N	Anadra
5.	Open Forest to Non Forest	7.12	72°45'27.816"E	24°40'28.92"N	Anadra
6.	Open Forest to Non Forest	4.17	72°41'16.351"E	24°37'30.42"N	Anadra
7.	Open Forest to Non Forest	2.59	72°48'18.997"E	24°33'28.605"N	Abu Talati

उक्त FSI से प्राप्त GPS Coordinates की जगहों पर Open Forest से Non Forest होने के कारण:-

1. बिन्दु संख्या (1):- इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि राजस्व ग्राम उतररज के खसरा नं. 11/789 व 11/790 की भूमि हैं, उक्त खातेदारी भूमि पर वर्तमान में खेती की जा रही हैं। और इस भूमि पर दो कच्चे झोपडे बने हुये हैं। जिसमें खातेदार निवासरत हैं।
2. बिन्दु संख्या (2):- इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि राजस्व ग्राम उतररज के खसरा नं. 11/791, 11/792, 11/793, 11/794 व 11/795 की भूमि हैं, उक्त खातेदारी भूमि पर वर्तमान में खेती की जा रही हैं। और इस भूमि पर एक कच्चा झोपडा बना हुआ है जिसमें खातेदार निवासरत हैं।
3. बिन्दु संख्या (3):- इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि खसरा नंबर 600 की भूमि हैं उक्त खसरा वन विभाग व ग्रामदान के मौजा टोकरा का संयुक्त खसरा हैं। इस खसरे व तरगीम नही होने के कारण स्थिति स्पष्ट नही हैं। वर्तमान में उक्त खसरे में खेती की जा रही हैं। और इस भूमि पर एक कच्चा झोपडा बना हुआ हैं। जिसमें खातेदार निवासरत हैं।

4. बिन्दु संख्या (4):— इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि खसरा नंबर 604 की भूमि है। उक्त खसरा वन विभाग व ग्रामदान के मौजा टोकरा का संयुक्त खसरा है इस खसरे की तरमीम नहीं होने के कारण स्थिति स्पष्ट नहीं है। वर्तमान में उक्त GPS Coordinates वाले स्थान पर जूलीपलोरा की झाड़ीयां हैं।
5. बिन्दु संख्या (5):— इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि राजस्व ग्राम बुरारी खेडा के खसरा नं. 213/2 की राजस्थान सरकार की विलानाम भूमि है।
6. बिन्दु संख्या (6):— इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि ग्रामदानी अधीन ग्राम अनादरा के खसरा नं. 1477 किरम गौचर की भूमि है, उक्त भूमि पर वर्तमान में आवंल झाडी व जूलीपलोरा की झाडीयां हटा कर खेती की जा रही है। और इस भूमि पर एक पक्का व एक कच्चा मकान बना हुआ है। उक्त GPS Coordinates वन सीमा से बाहर है।
7. बिन्दु संख्या (7):— इस क्षेत्र का मौका निरीक्षण अनुसार यह भूमि वन खण्ड आमथला के खसरा नं. 26 की कुल 54 बिघा गौचर भूमि है, जिसमें से 8 बिघा 5 बिस्वा भूमि विभिन्न काश्तगारों को अलोट की गई है। शेष भूमि वर्तमान में गौचर भूमि है। जिस पर वर्तमान में राजस्व विभाग का कब्जा है, और वन विभाग के नाम अमलदरामद होना शेष है। उक्त भूमि पर एक कच्ची नाडी, शमशान घाट, एवं कुछ कच्चे-पक्के झोपडे बने हुये हैं। एवं खेती भी की जा रही है।

भवदीय,

उप वन संरक्षक
वन्यजीव,
माउन्ट आबू, सिरौही